FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

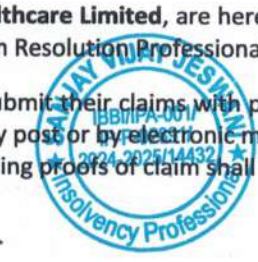
FOR THE ATTENTION OF THE CREDITORS OF RICHESM HEALTHCARE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RICHESM HEALTHCARE LIMITED
2.	Date of incorporation of corporate debtor	02/02/2021
3.	Authority under which corporate debtor is incorporated / registered	ROC – Uttar Pradesh II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24299UP2021PLC141099
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No. 1/54, 1st Floor, Wave Silver Tower, Plot No. D-6, Sector 18, Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor	26-10-2026 (Monday) Order Received on 30-10-2026
7.	Estimated date of closure of insolvency resolution process	28-04-2027 (Wednesday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Vijay Jeswani Reg. No: - IBBI/IPA-001/IP-P-02891/2024-2025/14432
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Mr. Sanjay Vijay Jeswani A-403, Atlantis Building, Hirandani gardens, Powai, Mumbai-400076, Mumbai City, Maharashtra -400076 **Email Id:** jeswanisanjay007@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	332-333, 3rd Floor, Somdutt Chambers – II, Bhikaji Cama Place, New Delhi – 110066 Email Id: ibc.richesm@gmail.com
11.	Last date for submission of claims	13-11-2026 (Friday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of **Richesm Healthcare Limited** on 26.10.2026 (Order received by IRP on 30.10.2026).

The creditors of **Richesm Healthcare Limited**, are hereby called upon to submit their claims with proof on or before 13-11-2026 (Friday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.



Mr. Sanjay Vijay Jeswani
Interim Resolution Professional
In the matter of Richesm Healthcare Limited
IBBI/IPA-001/IP-P-02891/2024-2025/14432
AFA valid upto: 30-06-2027
Correspondence Address: 332-333, 3rd Floor,
Somdutt Chambers – II, Bhikaji Cama Place, New Delhi – 110066
Email Id: ibc.richesm@gmail.com

Date: 1st November, 2026
Place: Mumbai

Form No.
[See Regulation-33 (2)]

OFFICE OF THE RECOVERY OFFICER-I/II DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

Ist Floor SCO 33-34-35 Sector-17 A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/45/2026 — **UNION BANK OF INDIA VS SH. SARTEM SINGH** — Exh. No.: 1030 21-10-2026

To,

(CD1) Sh. Sartem Singh Sartem Singh Son of Shri Karam Singh Resident Of Village Dabkoli Kalan, Tehsil Indri, District Karnal Haryana. Also At: Sartem Singh Son Of Shri Karam Singh Resident Of Village Dabkola, Tehsil Nakud, Post Office Lakhnoti, District Saharanpur Uttar Pradesh 247341.

(CD 2) Sh. Krishan Lal Son Of Sh. Karam Singh Resident Of Village Dabkoli Kalan, Tehsil Indri, District Karnal Haryana. Also At: Krishan Lal Son of Karam Singh

(CD 3) Sh. Suresh Chand (since Deceased) S/o Sh. Karam Singh Through His Legal Heirs:- Also At: Krishan Lal Son Of Karam Singh

1. Whereas you the **SH. SARTEM SINGH** was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) who had issued the Recovery Certificate dated **27/01/2026** in **OA/1890/2021** to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of **Rs 1595954 (Rupees Fifteen Lakhs Ninety Five Thousands Nine Hundred Fifty Four Only)** along with pendentellite and future interest @% w.e.f. **08/04/2019** till realization and costs of **Rs 18005 (Rupees Eighteen Thousands Five Only)**, and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property.

2. You are hereby informed that the **17/11/2026** at **10.30 A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property.

Total Land measuring 39K-0M situated at village Dabkoli Khurd, Tehsil Indri, District Karnal detailed as under- Land measuring 27K-0M being 3/4th share out of total land measuring 36 Kanal 0 marla comprising at Sr. No.42, Ladi No.24, Rect No.63, Khasra No. 21(4-0), 22(8-0), 23(8-0), 24(8-0), 25(8-0). Land measuring 12K-0M being 1/3rd share out of total land measuring 36 Kanal 0 Marla comprising in Sr. No.42, Ladi No.22, Rect No.7 Khasra No 24(8-0), Rect No.63, Khasra No.20(8-0), 21(4-0). Rect No.62, Khasra No. 16(8-0), 25(8-0), situated at Village Dabroli Khurd, Tehsil Indri, District Karnal as per register Karyawahi Chakbandi of Village Dabkoli Khurd, Certified on 25.05.2016

Given under my hand and the seal of the Tribunal, on this date **21/10/2026**

Recovery Officer
Debts Recovery Tribunal Chandigarh (DRT 2)

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

Withdrawal/Cancellation of E-Auction Sale Notice

Refer Sale Notice published in Financial Express (Chandigarh Edition) & Jan Jagran (Jalandhar Edition) on 02.10.2026, the property mentioned at "Sr No 1" in the name of Vipin Singla (Borrower), Neha Rani (Co Borrower), LAN No. LP0000000127989, HL0000000126266 & LP0000000154305 has been withdrawn.

Date : 01.11.2026 — **Authorised officer**
Place : Bathinda — **Vastu Housing Finance Corporation Ltd**

DCB Bank Ltd.

A-Set House, 7/56, D.B. Gupta Road, Karol Bagh, New Delhi - 110005

DCB BANK

POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers **(Borrower's and Co-Borrower's)** to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Rules 2002 on this **27-10-2026.**

The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Demand Notice Dated.	09-06-2026
Name of Borrower(S) and Co-borrower(S)	1.MR. VISHAL and 2. MRS. AARTI
Total Outstanding Amount.	**Rs.46,80,040/-** (RUPEES FORTY SIX LAKH EIGHTY THOUSAND FORTY ONLY) as on 09-06-2026
Description of The Immovable Property	All The Piece And Parcel Of Property Having Measuring Area 76 Sq.yds. Having M.C. No. B-14 2082/B, Situated At Taraf Saidan, Abadi Amarpura, Tehsil And District Ludhiana. Which is Bounded Under - East: Neighbour / West: Road / North: Street / South: Neighbour

Date : 01.11.2026
Place : Ludhiana, Punjab

Sd/-,
Authorized Officer,
DCB Bank Limited

For Publication

FORM NO.1

DEBTS RECOVERY TRIBUNAL, LUCKNOW
(Area of Jurisdiction part of Uttar Pradesh)
OFFICE OF THE RECOVERY OFFICER
600/1, University Road, Near Hanuman Setu Mandir, Lucknow – 226 007

DRC No – 763/2018

NOTICE UNDER RULE - 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993

BANK OF INDIA — **CERTIFICATE HOLDER**
Aishbagh Br.
Vs.
MR. BHANU PRATAP SINGH — **CERTIFICATE DEBTOR**

To,

1. Mr. Bhanu Pratap Singh Son of Late Ram Ashery Singh resident of village Narayan Pur, Alinagar, Sunehara, Sarojini Nagar, Lucknow. **DEFENDANT**

1. This is to notify that a sum of **Rs. 13,13,278.00 (Rupees Thirteen Lakhs Thirteen Thousand Two Hundred Seventy Eight)** together with pendent-lite and future interest @12.00% per annum from the date of filing of the Original application i.e. 11.03.2015 with cost jointly and severally till its realization from the Certificate Debtors Nos. 1.

2. You are hereby directed to pay within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with The Recovery of Debts & Bankruptcy Act, 1993.

3. You are hereby ordered to declare on affidavit the particulars of asset on or before **17.11.2026.**

4.You are hereby ordered to appear before the undersigned on **17.11.2026 at 10:30 AM**

In additions to the sum aforesaid you will be liable to pay the following cost :-

Detail of Cost:

Application Fee :	Rs. 16,005=00
Advocate Fee :	Not Claimed
Paper Publication Charges :	Not Claimed
Misc. Expenses :	Not Claimed
Charges :	Not Claimed
Expenses of Filing of OA :	Not Claimed

Given under my hand and the Seal on this 03rd day of July 2026.

RECOVERY OFFICER- I
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RICHESM HEALTHCARE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	RICHESM HEALTHCARE LIMITED
2.	Date of incorporation of corporate debtor	02/02/2021
3.	Authority under which corporate debtor is incorporated / registered	ROC – Uttar Pradesh II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24299UP2021PLC141099
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No. 1/54, 1st Floor, Wave Silver Tower, Plot No. D-6, Sector 18, Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor	26-10-2026 (Monday) Order Received on 30-10-2026
7.	Estimated date of closure of insolvency resolution process	28-04-2027 (Wednesday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Vijay Jeswani Reg. No: - IBBI/IPA-001/IP-P-02891/2024-2025/14432
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Sanjay Vijay Jeswani A-403, Atlantis Building, Hirandani gardens, Powai, Mumbai-400076 ,Mumbai City ,Maharashtra -400076 **Email Id:** jeswanisanjay007@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	332-333, 3rd Floor, Somdutt Chambers – II, Bhikaji Cama Place, New Delhi – 110066 Email Id: ibc.richesm@gmail.com
11.	Last date for submission of claims	13-11-2026 (Friday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench , has ordered the commencement of a Corporate Insolvency Resolution Process of **Richesm Healthcare Limited** on 26.10.2026 (Order received by IRP on 30.10.2026).

The creditors of **Richesm Healthcare Limited**, are hereby called upon to submit their claims with proof on or before 13-11-2026 (Friday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Sanjay Vijay Jeswani
Interim Resolution Professional
In the matter of Richesm Healthcare Limited
IBBI/IPA-001/IP-P-02891/2024-2025/14432
AFA valid upto: 30-06-2027
Correspondence Address: 332-333, 3rd Floor, Somdutt Chambers – II, Bhikaji Cama Place, New Delhi – 110066
Email Id: ibc.richesm@gmail.com

Date : 1st November, 2026
Place : Mumbai

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH-(DRT 1)

2nd Floor, SCO 33-34-35, Sector-17A, Chandigarh

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 FOR THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVRYOF DEBTS & BANKRUPTCY ACT, 1993.

RC/63/2022 — **(PUBLICATION NOTICE) PUNJAB NATIONAL BANK Versus M/S RUPIAN WALA TRADING CO** — **Dated : 28-09-2026**

To,

(CD 1) M/s Rupian Wala Trading Co. Situated at Village Rupian Wala, Tehsil And District Faridkot Through its Proprietor Sh. Bohar Singh S/o Sh. Gurjant Singh, Faridkot, Punjab.

(CD 2) Sh. Bohar Singh, S/o Sh. Gurjant Singh Proprietor, R/o Village Rupian Wala Tehsil And District Faridkot, Punjab.

(CD 3) Sh. Harjit Singh S/o Sh. Gurjant Singh @ Gurjang Singh, R/o Village Rupian Wala, Tehsil And District Faridkot, Punjab.

Whereas you the was ordered by the Presiding Officer of **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1)** who had issued the Recovery Certificate dated **26/05/2022 in OA/2230/2019** to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of **Rs 98,54,444.91** (Rupees Ninety Eight Lakhs Fifty Four Thousands Four Hundred Forty Four And Paise Ninety One Only) along with pendentellite and future interest @11% w.e.f. 19/09/2019 till realization and costs of **Rs. 1,01,000/-** (Rupees One Lakh One Thousand Only), and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned movable/ Immoveable property

2. You are hereby informed that the **12/12/2026** at **10.30** A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims for liabilities attached to the said properties or an portion thereof.

SPECIFICATION OF PROPERTY

Residential Cum Commercial Property measuring 04K-12.75M as 1/8 share of 37K-02 Marlas in Khewat No. 686/622, Khatauni No. 1347, 1348, 1349, Khasra No. 785/1/3-1, 2180/784/13-17, 1402/1/8-10, 1403/1/11-14 vide Sale Deed No. 998 dated 02.02.2012, Situated at Guruharsahai Road, Sadiq.

Given under my hand and the seal of the Tribunal on this date: **28/09/2026.**

Recovery Officer
DEBTS Recovery Tribunal Chandigarh, (DRT-1)

HDB FINANCIAL SERVICES LIMITED

HDB FINANCIAL SERVICES — From the trusted family of HDFC Bank

Registered Office: Radhika, 2 Nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009
Branch Office: HDB Financial Services Limited, Khasra No. 47, Opposite Dussehra Ground, Budella, Near Oxford School, Vikaspuri, New Delhi-110018

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

THE UNDERSIGNED AS AUTHORIZED OFFICER OF HDB FINANCIAL SERVICES LIMITED HAS TAKEN OVER POSSESSION OF THE FOLLOWING PROPERTY PURSUANT TO THE NOTICE ISSUED U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF THE FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 IN THE FOLLOWING LOAN ACCOUNTS WITH A RIGHT TO SELL THE SAME ON **"AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS"** FOR REALIZATION OF COMPANY'S DUES.

1. Borrower/s & Guarantor/s Name & Address 2. Total Due+ Interest From	Description Of The Property	1. Date & Time Of E-auction 2. Last Date Of Submission Of Emd 3. Date & Time Of The Property Inspection	1. Reserve Price 2. Emd Of The Property
Sethi Collection K-1 Krishna Nagar Near Ghondli Chowk East Delhi Delhi-110051 Delhi And Also Shop Bearing No 5 Property No B-14/1 Dlf Colony Krishan Nagar Ghondli Ground Floor Shahdara Delhi-110051 Amanjeet Singh G-29 Upper Ground Floor Front Side Block-g Krishna Nagar Delhi Delhi-110051 Delhi. **Gurjeet Singh Sethi** G-29 Upper Ground Floor Front Side Block-g Krishna Nagar Delhi Delhi-110051 Delhi Avinash Kaur G-29 Upper Ground Floor Front Side Block-g Krishna Nagar Delhi Delhi-110051 Delhi **Loan Account No. :** 61502717 **Rs.11694095.33/-** (Rupees One Crore Sixteen Lakhs Ninety Four Thousand Ninety Five and Paise Thirty Three Only) as of 14.07.2026 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All that piece and parcel of Built-Up Shop Bearing Pvt. No. 5, Measuring Land/Covered Area 26.01 Sq. Mtrs., Measurement 8ft. x 35ft. Approx., on Ground Floor, upto the extent of ceiling level, along with proportionate rights in the land underneath, fitted with electricity meter and iron shutter, part of DLF Free Hold Property Bearing No. B-14/1, situated in the layout plan of D.L.F. Colony Known as Krishan Nagar, in the area of Village Ghondli, Shahdara, Delhi-110051, by virtue of Sale Deed, duly Registered with the Office of Sub-Registrar IVB, Delhi, Document Registered No. 3510, in Book No. 1, Volume No. 1449, on Pages 142 to 150, Dated 27.04.2018, which is bounded as under: East Main Road West Remaining Portion North South Shop of Others Property of Others.	**1) E-AUCTION DATE:** 01.12.2026 -- 10.30 AM to 12.30.PM WITH UNLIMITED EXTENSION OF 5 MINUTES **2) LAST DATE OF SUBMISSION OF EMD WITH KYC** 30.11.2025 -- TILL 5 PM **3) DATE OF INSPECTION:** BETWEEN 25.11.2026 -- 12:00 PM TO 2:00 PM IST	**Reserve Price (IN INR):** Rs. 19502000/- (Rupess One Crore Ninety Five Lakhs Two Thousand Only) **EMD Amount(IN INR) :** Rs. 1950200/- (Rupess Four lakhs Fifty Thousand Only)
Bareilly Gorakhpur Roadline Kh.no 652, 653, 654, 655, 656, 658, 36 Harbans Nagar Meerut Road Ghaziabad Ghaziabad-201001 Uttar Pradesh And Also Plot No 24 , Khno 264 Situated In The Residential Colony Known As Kalyan Vihar Hadbast Village Dhargal, Pargana Jalalab Ghaziabad-201001 **Babli Bhadana** H.no 24 Kh.no 264 Garhi Kalyan Vihar Ghaziabad Ghaziabad-201001 Uttar Pradesh Santosh Bhadana H.no 24 Kh.no 264 Garhi Kalyan Vihar Ghaziabad-201001 Uttar Pradesh **Loan Account No. :** 54625262 / **Rs.11694095.33/-** (Rupees One Crore Sixteen Lakhs Ninety Four Thousand Ninety Five and Paise Thirty Three Only) as of 14.07.2026 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All that piece and parcel of Plot No.24 measuring 100 sq. yds. i.e. 83.61 Sq meter, out of Khasra No.264, situated in the residential colony known as Kalyan Vihar, Hadbast Village Dhargal, Pargana Jalalabad, Tehsil and Distt. Ghaziabad. Bounded as under: North: Plot No.25, South: Road 15 ft. wide, East: Plot No.15, West: Road 15 ft. wide.	**1) E-AUCTION DATE:** 01.12.2026 --10.30 AM to 12.30.PM WITH UNLIMITED EXTENSION OF 5 MINUTES **2) LAST DATE OF SUBMISSION OF EMD WITH KYC** 30.11.2025 - -TILL 5 PM **3) DATE OF INSPECTION: BETWEEN** 25.11.2026 -- 12:00 PM TO 2:00 PM IST	**Reserve Price (IN INR):** Rs. 6345000/- (Rupess Sixty Three Lakhs Forty Five Thousand Only) **EMD Amount(IN INR) :** Rs. 634500/- (Rupess Six Lakhs Thirty Four Thousand Five Hundred Only)
Zaheer Ahmad 10-B-22 Street No- 5 Ambedkar Basti Maujpur Delhi -110053 Athar Khan 10-B-22 Street No- 5 Ambedkar Basti Maujpur Delhi -110053 **Sajna Begum** 10-B-22 Street No- 5 Ambedkar Basti Maujpur Delhi -110053 Asad Khan 10-B-22 Street No- 5 Ambedkar Basti Maujpur Delhi -110053 **Loan Account No. :** 3454265 **Rs. 2,356,263.66/-** (Rupees Twenty-Three Lakhs Fifty-Six Thousand Two Hundred Sixty-Three and Paise Sixty Six Only) as of 18-June-2026 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All the piece and parcel of the Property Property No - 10-B /21 Kashra No. 750/514/217, Gali No- 5 Maujpur Delhi 110053, Property Area :900 Sq Feet	**1) E-AUCTION DATE:** 01.12.2026 -- 10.30 AM to 12.30.PM WITH UNLIMITED EXTENSION OF 5 MINUTES **2) LAST DATE OF SUBMISSION OF EMD WITH KYC** 30.11.2025 -- TILL 5 PM **3) DATE OF INSPECTION: BETWEEN** 25.11.2026 -- 12:00 PM TO 2:00 PM IST	**Reserve Price (IN INR):** Rs. 12137800/- (Rupess One Crore Twenty one Lakhs Thirty Seven Thousand Eight Hundred Only) **EMD Amount(IN INR) :** Rs. 1213780/- (Rupess Twelve Lakhs Thirteen Thousand Seven Hundred Eighty Only

The intending bidders are advised to visit the Branch and the properties put up on Auction, and obtain necessary information regarding charges, encumbrances. The purchaser shall make his own enquiry and ascertain the additional charges, encumbrances and any third party interests and satisfy himself/herself/itself in all aspects thereto. All statutory dues like property taxes, electricity dues and any other dues, if any, attached to the property should be ascertained and paid by the successful bidder(s)/prospective purchaser(s). The bidder(s)/prospective purchaser(s) are requested, in their own interest, to satisfy himself/herself/itself with regard to the above and the other relevant details pertaining to the above mentioned property/Properties, before submitting the bids.. **Terms & Conditions of Online Tender/Auction: (1)** The auction sale shall be **"online e-auction"** bidding through website https://www.bankeauctions.com/ **on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes. (2)** The interested bidders shall submit their EMD through Web Portal: https://www.bankeauctions.com/ (the user ID & Password can be obtained free of cost by registering name with https://www.bankeauctions.com/) through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above.After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: https://www.bankeauctions.com) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact **M/s. C1 India Pvt Ltd, Plot No. 68 ,3rd Floor, Sector-44, Gurgaon- 122003, Haryana, E-mail ID :Vinod Chauhan/ delhi@c1india.com 9813887931 and for any property related query may contact Authorised Officer: MR. Vikas Anand; Mobile No: 9711010384, e-mail ID : vikas.anand@hdbfs.com, and MR. Vishal Ritpurkar; Mobile No: 9833671006, e-mail ID: vishal.ritpurkar@hdbfs.com** during the working hours from Monday to Saturday **3.** The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of Demand Draft/PAY ORDER drawn on any nationalized or scheduled Commercial Bank in favor of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/New Delhi or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD; on or before date and time mentioned above (Please refer to the details mentioned in table above)** and register their name at https://www.bankeauctions.com/ and get user ID and password free of cost and get training on e-Auction from the service provider. After their Registration on the web-site, the intending purchaser/bidder is required to get the copies of the following documents uploaded {1. Copy of the NEFT/RTGS challan/DD copy/ Pay order; 2.Copy of PAN card and 3.Copy of proof of address (Passport, Driving License, Voter's I-Card or Aadhar Card, Ration Card, Electricity Bill, Telephone Bill, Registered Leave License Agreement)} on the website before or by the last date of submission of the EMD(s) as mentioned in the table above and also submit hardcopy thereof at the Branch mentioned hereinabove. **(4)** Bid must be accompanied with EMD (Equivalent to 10% of the Reserve Price) by way of Demand Draft/ Pay order in favour of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ New Delhi or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD; on or before date and time mentioned above. (5)** Bids that are not filled up or Bids received beyond last date will be considered as invalid Bid and shall be summarily rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, same cannot be withdrawn. If the bidder does not participate in the bid process, EMD deposited by the Bidder shall be forfeited without further recourse. However, EMD deposited by the unsuccessful bidder shall be refunded without interest. **(6)** The bid price to be submitted shall be above the Reserve Price alongwith increment value of Rs.10,000/- (Rupees Ten Thousand only) and the bidder shall further improve their offer in multiple of Rs. 10,000/- (Rupees Ten Thousand only). The property shall not be sold below the Reserve Price set by the Authorised Officer. **(7)** The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately but not later than next working day by Demand Draft drawn in favour of of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ NEW DELHI or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD** and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by the Company. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 10% of sale price, whatever may be the case shall be forfeited by the Company, if the successful bidder fails to adhere to terms of sale or commits any default. **(8)** On compliance of terms of Sale, Authorised officer shall issue "Sale Certificate" in favour of highest bidder. All the expenses related to stamp duty, registration charges, conveyance, TDS etc. to be borne by the purchaser. **(9)** Company does not take any responsibility to procure permission / NOC from any authority or under any other law in force in respect of property offered or any other dues i.e. outstanding water/electricity dues, property tax or other charges, if any. **(10)** The successful bidder shall bear all expenses including pending dues of any Development Authority, if any/ taxes/ utility bills etc. to the Municipal Corporation or any other authority/ agency and fees payable for stamp duty /registration fees etc. for registration of the Sale Certificate. **(11)** The Authorised Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice. The immovable property shall be sold to the highest bidder. However, the Authorised Officer reserves the absolute discretion to allow inter-se bidding, if deemed necessary. **(12)** To the best of its knowledge and information, the Company is not aware of any encumbrances on the property to be sold except of the Company. However, interested bidders should make their own assessment of the property to their satisfaction. The Company does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid property. For any other information, the Authorised Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect of the aforesaid property. **(13)** Further interest will be charged as applicable, as per the loan documents on the amount outstanding in the notice and incidental expenses, costs, etc. is due and payable till its actual realization. **(14)** The notice is hereby given to the Borrower(s) / Mortgagor(s) to remain present personally at the time of sale and they can bring the intending buyer/purchasers for purchasing the immoveable property as described hereinabove, as per the particulars of the Terms and conditions of sale. **(15)** Online E-auction participation is mandatory in the auction process by making application in prescribed format which is available along-with the offer/tender document on the website. Bidders are advised to go through the website https://www.bankeauctions.com/ for detailed terms and conditions of auction sale before submitting their bids and taking part in e-auction sale proceedings. Online bidding will take place at web-site of organization as mentioned hereinabove, and shall be subject to the terms and conditions contained in the tender document. The Tender Document and detailed Terms and Conditions for the Auction may be downloaded from the website https://www.bankeauctions.com/ or the same may also be collected from the concerned Branch office of HDB Financial Services Limited. A copy of the Bid form along with the enclosure submitted online (also mentioning UTR Number) shall be handed over to **Mr. Vikas Anand Mob. No. 9711010384; at HDB FINANCIAL SERVICES LIMITED, ADDRESS- :** , Khasra no. 47, 2nd Floor, Opposite Dussehra Ground, Vikaspuri, New Delhi-110018 on or before date and time mentioned above. (Please refer to the details mentioned in table above). **(16)** The property shall be sold on "As is Where is Basis" and "As is What is Basis" condition and the intending bidder should make discreet enquiries as regards encumbrance, charge and statutory outstanding on the property of any authority besides the Company's charges and should satisfy themselves about the title, extent, quality and quantity of the property before submitting their bid. No claim of whatsoever nature regarding the property put for sale, charges and encumbrances over the property or any other matter etc. will be entertained after submission of the online bid and at any stage thereafter. The Company shall not be responsible for anything whatsoever including damages or eviction proceeding, etc. The intending bidder shall indemnify the tenants as well as the Company in this regard. The purchaser shall take necessary action for eviction of tenant / settlement of tenant only in accordance with the Law. The Company presses into service the principle of caveat emptor. **(17)** This publication is also a '30' (Thirty) days' of notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 6(2), 8(6) and Rule 9 of Security Interest (Enforcement) Rules 2002, to discharge the liability in full and pay the dues as mentioned above alongwith upto date interest and expenses within'30' (Thirty) days' of from the date of this notice failing which the Secured asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of Sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/mortgagors pays the amount due to the Company, in full before the date of sale, auction is liable to be stopped. **For further details and queries, contact Authorized Officer, HDB FINANCIAL SERVICES LIMITED Mr Vikas Anand : 09711010384.**

Place: New Delhi, Date: 01.11.2026 — **AUTHORISED OFFICER, HDB FINANCIAL SERVICES LIMITED**

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : compliance@hindujahousingfinance.com. Branch Office: Office No.210/211, Second Floor, Dashmesh Plaza, Sector-20B, NIT, Faridabad, Haryana-121001

CLM - Mukul Sharma - 82854 15168; CLM - Himanshu Singh - 99584 43500; CLM - Mr. Dinesh Joshi - 99104 74899; ALM - Mr. Parmod Chand - 99903 38759 ; ACM - Anirudh Singh - 9821221906; ZRM - Mr. Pawan Yadav - 9711992427

DEMAND NOTICE Under Section 13[2] Of The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. The undersigned being the authorised officer of **HINDUJA HOUSING FINANCE LIMITED** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

	LAN / Borrower(s) /Co-Borrower(s) / Guarantor(s) / Address	Demand Notice Date & Outstanding:
1	**GR/SKP/GHRI/A000000042 & GR/SKP/SUPR/A000000400. 1. Mr. RANJIT SINGH S/o MR. OM PRAKASH 2. Mr. SAKUNTLA SAKUNTALA W/o MR. RANJEET. Near Jai Bharat School, Sector-72, Neemka(96), Faridabad, Haryana-121004| Npa Date: 05-10-2026| Description Of Property: A Property Area Measuring 245 Sq. Yards, Comprised In Khewat No.470/489, Khatoni No.556, Mu No.39, Kila No.12/2/1(2-4), 12/2/2(3-8), 19/1(2-1), I.e. 8 Marle Out Of Kita 3 Rakba 7 Kanal 13 Marle, Situated In Waka Mauja Neemka, Sub-tehsil Tigaon, District Faridabad, Haryana. Boundaries:- East: Plot No.8 West:plot No.5 & 6north: Vacant Property South: Rasta 13ft.**	10-10-2026 Rs. 2110981/- as on 09-10-2026
2	**GR/SKP/GHRI/A000000061 & GR/SKP/SUPR/A000000556. 1. Mr. RAZI MOHD S/o MR. MAKSOOD KHAN 2. Mrs. GULFSHA GULFSHA C/o RAZI MOHD. House No.1472, Gali No.6, Indira Complex Colony, Kheri Kalan(113), Faridabad, Haryana-121002| Npa Date: 05-10-2026| Description Of Property: A House Bearing Plot No.7 Area Measuring 50 Sq. Yards. Comprised In Khewat/khata No.275/393, Mu No.35, Kila No.1/1, Raka 5 Kanal Out Of Rakba 17 Marle Out Of 1 Kita Plot No.7, Situated In Waka Mauja Baselwa, Tehsil & District Faridabad, Haryana. Boundaries:- East: Plot No.8 West: Plot No.8plot No.5 & 6 North: Vacant Property South: Rasta 13ft.**	10-10-2026 Rs. 1466846/- as on 09-10-2026
3	**HR/GGN/FRBD/A000001421, HR/GGN/FRBD/A000001833 & HR/GGN/FRBD/A000002448. 1. Mr. Kusum Devi W/o Mr. HARI OM SINGH 2. Mr. Shree ram singh Chahar S/o MR. HARI OM SINGH. House No. Sd-127, Gali No.18, Sanjay Colony, Sector-23, Faridabad, Haryana-121005| Npa Date: 05-10-2026| Description Of Property: A House Bearing Plot No.22 Area Measuring 50 Sq. Yards, Comprised In Khasra No.28/25/11, 24, 23/2/1, Situated In Waka Mauja Gaunchhi (sanjay Colony), Tehsil Ballabhgarh, District Faridabad, Haryana. Boundaries:- East: Others West: Others North: Rasta 15ft. Wide South: Others**	10-10-2026 Rs. 2185434/- as on 09-10-2026
4	**HR/GGN/FRBD/A000001963. 1. Mr. Deepak S/o MR. ASHOK KUMAR 2. Mr. SANJIT S/o MR. ASHOK KUMAR 3. Ms. BIMLA DEVI W/o MR. ASHOK KUMAR. House No.50, Adarsh Nagar, Malerna Road, Ballabhgarh, Faridabad, Haryana-121004| Npa Date: 05-10-2026| Description Of Property: A House Bearing Plot No.53 Area Measuring 50 Sq. Yards, Comprised In Khasra Mustakil No.68, Kila No.2(8-0), 9(8-0), 3/1(6-10), Share 1/15 I.e. 1 Kanal 10 Marle Out Of 22 Kanal 10 Marle, Situated In Waka Mauja Uncha Gaon, Tehsil Ballabhgarh, District Faridabad, Haryana. Boundaries:- East: House Of Chhote Lal West: Vacant Plot North: Others South

CSB Bank
Trusted Heritage Smart Future

गिरवी रखे गए सोने के आभूषणों की नीलामी हेतु सार्वजनिक सूचना

विशिष्ट उधारकर्ता/ओं और इच्छुक बोलीदाताओं को, सामान्य रूप से, सूचित किया जाता है कि बैंक द्वारा जारी भुगतान नोटिस और रिकॉल/नीलामी नोटिस के बावजूद उधारकर्ताओं द्वारा बैंकों को देय राशि का भुगतान न करने के कारण, उनके द्वारा लिए गए ऋण के लिए संबंधित उधारकर्ताओं द्वारा बैंक सुरक्षा के साथ गिरवी रखे गए सोने के आभूषण को दिनांक **12 नवम्बर 2026 को सुबह 10.30 बजे** "जैसा है जहां है" और "गैर-सहारे" के आधार पर सार्वजनिक नीलामी में बेचे जाएंगे। बैंक के नोटिस बोर्ड पर इसके प्रकाशन के पश्चात बैंक के विवेकानुसार नीलामी को किसी अन्य बाद की तिथि तक स्थगित किया जा सकता है। ऋणकर्ताओं को यह भी सूचित किया जाता है कि यदि सार्वजनिक नीलामी सफल नहीं होती है और उसके पश्चात कोई और शेष राशि वसूल की जानी है, तो ऋणकर्ता/ऋणकर्ताओं के विरुद्ध बैंक को देय शेष राशि की वसूली के लिए कानूनी कार्रवाई की जाएगी। मृतक ऋणकर्ता के मामले में, सभी शर्तें कानूनी उत्तराधिकारियों पर लागू होंगी।

क्र. सं.	नीलामी केन्द्र सीएसबी शाखा	खाते का नाम	ग्राहक आईडी	खाते की सं.	दिनांक 29.10.2026 तक बकाया राशि	वजन (ग्राम)
1	सोलन	गुरूदेव सिंह	03304367	003	13,08,342.72	117.22
2	सोलन	किरण	04567824	001	4,46,222.88	57.50
3	सोलन	शीला देवी	04606567	001	3,23,732.73	29.52
4	सोलन	सुनील कुमार	10299205	002	6,82,083.19	58.14

अधिक जानकारी/खाता जानकारी के लिए उधारकर्ता/इच्छुक बोलीदाता संबंधित शाखाओं से, और नीलामी में भाग लेने के लिए संपर्क कर सकते हैं।

हिमाचल प्रदेश । 01.11.2026 हस्ता/- प्राधिकृत अधिकारी, सीएसबी बैंक

फॉर्म-ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

रिचेसम हेल्थकेयर लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	**रिचेसम हेल्थकेयर लिमिटेड**
2.	कॉर्पोरेट देनदार के गठन की तिथि	02.02.2021
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/पंजीकृत है	आरओसी – उत्तर प्रदेश।।
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U24299UP2021PLC141099
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: कार्यालय सं. 1/54, प्रथम तल, वेव सिल्वर टॉवर, प्लॉट संख्या डी–6, सेक्टर 18, नोएडा, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	26–10–2026 (सोमवार) 30–10–2026 को आदेश प्राप्त
7.	दिवाला समाधान प्रक्रिया समाप्त होने की अनुमानित तारीख	28–04–2027 (बुधवार)
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	श्री संजय विजय जेसवानी रजि. सं. IBBI/IPA-001/IP-P-02891/2024-2025/14432
9.	अंतरिम रिजोल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत है	श्री संजय विजय जेसवानी ए–403, अटलांटिस बिल्डिंग, हिरंदानी गार्डन, पवई, मुंबई–400076, मुंबई सिटी, महाराष्ट्र – 400076 ईमेल आईडी: jeswanisanjay007@gmail.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई–मेल	332–333, तीसरी मंजिल, सोमवत चैम्बर्स – II, भीकाजी कामा प्लेस, नई दिल्ली – 110066 ईमेल आईडी: ibc.richesm@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	13.11.2026 (शुक्रवार)
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण पत्र उपलब्ध है	वेबलिंक: https://ibbi.gov.in/home/downloads लागू नहीं

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, इलाहाबाद बेंच ने दिनांक 26.10.2026 (आईआरपी को दिनांक 30.10.2026 को आदेश प्राप्त) को रिचेसम हेल्थकेयर लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

रिचेसम हेल्थकेयर लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल को 13.11.2026 (शुक्रवार) तक या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम में प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक संकुत जमा करने से जुर्माना लगाया जाएगा।

दिनांक: 01.11.2026
स्थान: मुंबई

श्री संजय विजय जेसवानी
अंतरिम समाधान पेशेवर
रिचेसम हेल्थकेयर लिमिटेड के मामले में
IBBI/IPA-001/IP-P-02891/2024-2025/14432
एएफए वैधता: 30-06-2027 तक
पत्राचार का पता: 332-333, तीसरी मंजिल, सोमवत चैम्बर्स – II, भीकाजी कामा प्लेस, नई दिल्ली – 110066
ईमेल आईडी: ibc.richesm@gmail.com

---

homefirst
We'll take you home

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703, Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

परिशिष्ट-IV-A [नियम 8(6) के परंतुक देखें]
अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परंतुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के तहत चल आस्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना

एतद्वारा आम जनता को सामान्य रूप से और विशेष रूप से कर्जदार और सह-कर्जदार(रों) को कॉलम (ii) के अनुसार नोटिस दिया जाता है कि नीचे वर्णित अचल संपत्ति कॉलम (iii) के अनुसार प्रतिभूत लेनदार को गिरवी / चार्ज की गई है, जिसका भौतिक कब्जा होम फर्स्ट फाइनेंस कंपनी इंडिया लिमिटेड के प्राधिकृत अधिकारी द्वारा अपने बकाया और ब्याज की वसूली के लिए लिया गया है, जैसा कि नीचे बताया गया है और जबकि बकाया चुकाने में विफलता के परिणामस्वरूप, अधोहस्ताक्षरी कथित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्ति का प्रयोग करते हुए उक्त संपत्ति/यों की बिक्री से देय राशि वसूल करने का प्रस्ताव करता है और इसे "जहाँ है जैसा है", "जैसा है जो है" और "जो कुछ भी है वहीं है" आधार पर बेचा जाएगा जैसा कि यहाँ वर्णित है। होम फर्स्ट फाइनेंस कंपनी इंडिया लिमिटेड के बकाया कॉलम (i) के अनुसार उधारकर्ता(ओं) और सह-उधारकर्ता(ओं) से प्राप्य राशि की वसूली के लिए नीलामी 'ऑन लाइन' आयोजित की जाएगी।

क्र. सं.	कर्जदार(रों) तथा सह-कर्जदार(रों) का नाम	संपत्ति का पता	मांग सूचना की तिथि	मांग सूचना राशि	कब्जा करने की तिथि	आरक्षित मूल्य	ईएमडी राशि	नीलामी की तिथि तथा समय	ईएमडी तथा दस्तावेज जमा करने की अंतिम तिथि एवं समय	प्राधिकृत अधिकारी का संपर्क नं.
1.	मुकेश कुमार, गोपाल मिश्रा,	प्लॉट नंबर 82, खसरा नं. 431 मिन, खाटू श्याम एन्क्लेव, गांव खोदना कलां, परगना और तहसील दादरी.जिला गौतम बुद्ध नगर, उत्तर प्रदेश, जी.बी. नगर, उत्तर प्रदेश, 203207, सीमाएं: पूर्व-रोड 20 फीट चौड़ा, पश्चिम-अन्य संपत्ति, उत्तर-प्लॉट नंबर 83, दक्षिण-प्लॉट नंबर 82/ए	04-07-2026	10,78,743	05-09-2026	10,83,640	1,08,364	16-11-2026 (11am-6pm)	14-11-2026 (upto 5pm)	8957445032

ई-नीलामी सेवा प्रदाता	ई-नीलामी वेबसाइट/विवरण, अन्य नियम एवं शर्तों हेतु	खाता सं. : ईएमडी/अन्य राशि जमा करने हेतु	शाखा आईएफएससी कोड	लाभार्थी का नाम
कम्पनी का नाम : ई-प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड (ऑक्शन टाइगर), हेल्प लाइन नं. 079-35022160 /149 /182 सम्पर्क व्यक्ति : राम शर्मा- 8000023297 ई-मेल आईडी : **ramprasad@auctiontiger.net** तथा **support@auctiontiger.net**.	http://www.homefirstindia.com https://homefirst.auctiontiger.net	911020005835824 होम फर्स्ट फाइनेंस कम्पनी इंडिया लिमिटेड एक्सिस बैंक लिमिटेड, बेंगलुरू केटी	UTIB0000009	अधिकृत प्राधिकारी, होम फर्स्ट फाइनेंस कम्पनी इंडिया लिमिटेड

बोली वृद्धि राशि : रु. 10,000/-. बिक्री अधोहस्ताक्षरी द्वारा वेब पोर्टल (**https://homefirst.auctiontiger.net**) पर उपलब्ध ई-नीलामी प्लेटफॉर्म के माध्यम से की जाएगी। ई-नीलामी निविदा दस्तावेज जिसमें ऑनलाइन ई-नीलामी बोली फॉर्म, घोषणा, ऑनलाइन नीलामी बिक्री के सामान्य नियम और शर्तें शामिल हैं, पोर्टल साइट पर उपलब्ध हैं। प्राधिकृत अधिकारी की सर्वोत्तम जानकारी और ज्ञान के अनुसार, संपत्तियों पर कोई ऋणभार नहीं है। हालांकि, इच्छुक बोलीदाताओं को अपनी बोली जमा करने से पहले, ऋणभार, नीलामी में रखी गई संपत्ति के स्वामित्व और संपत्ति को प्रभावित करने वाले दावों/अधिकारों/देयताओं/संपत्ति को प्रभावित करने के संबंध में अपनी स्वतंत्र जांच करनी चाहिए। ई-नीलामी विज्ञापन का गठन नहीं करती है और इसे होम फर्स्ट के किसी भी प्रतिबद्धता या किसी भी प्रतिनिधित्व का गठन नहीं माना जाएगा। संपत्ति को होम फर्स्ट को ज्ञात हो या अज्ञात सभी मौजूदा और भविष्य के ऋणभारों के साथ बेचा जा रहा है। प्राधिकृत अधिकारी/प्रतिभूत लेनदार किसी तीसरे पक्ष के दावों/अधिकारों/बकायों के लिए किसी भी तरह से जिम्मेदार नहीं होंगे।
किसी विसंगति के मामले में सूचना के अंग्रेजी संस्करण को प्रामाणिक माना जाएगा।

सरफेसी अधिनियम, 2002 के तहत वैधानिक 15 दिनों की बिक्री सूचना

कर्जदार/गारंटरों को एतद्वारा सूचित किया जाता है कि वे ई-नीलामी की तिथि से पहले मांग सूचना में उल्लिखित राशि का भुगतान अप-टू-डेट ब्याज और सहायक खर्चों के साथ कर दें, ऐसा न करने पर संपत्ति की नीलामी/बिक्री की जाएगी और बकाया राशि, यदि कोई हो, ब्याज और लागत के साथ वसूल किया जाएगा।

दिनांक: 01-11-2026, स्थान: पश्चिमी उ.प्र.

अधिकृत प्राधिकारी द्वारा हस्ताक्षरित, होम फर्स्ट फाइनेंस कंपनी इंडिया प्राइवेट लिमिटेड

Tender Cancellation: It is informed that the tender notice regarding purchase of fresh PCs and/or buy-back of old hardware published on 16.10.2026 by Delhi Nagrik Sehkari Bank Ltd. stands cancelled due to unavoidable administrative reasons.
Date: 01.11.2026 CEO

COURT NOTICE
(U/o 5 rule 20 CPC)
In The Court Of Sh. Vishi Chawla Civil Judge (Junior Division), Ludhiana
M/s Yerik Hydraulic Pvt Ltd
Vs.
Santosh Kumar
CNR NO: PBLD02-009597-2024
Next Date: 18-11-2026
Publication Issued To: Santosh Kumar father: sh. lal Ji yadav r/o nichi mangli, po ramgarh, opposite gurdwara chandigarh road, ludhiana 141010 second address: village bhairopur, po handia , district allahabad, UP 221503 mobile no. 94110-44537, 79069- 75231 email ID- spy221503@gmail.com, syanshu1993221503@gmail.com
In above titled case, the defendant(s)/ respondent(s) could not be served. It is ordered that defendant(s)/ respondent(s) should appear in person or through counsel on 18-11-2026 at 10:00 a.m. for details logon to: https://highcourtchd.gov.in/?mod=district_notice&district=ludhiana
Civil Judge (Junior Division) Ludhiana dated, this day of 21-10-2026

मुलतानीमल मोदी कॉलिज, मोदीनगर (गा0बाद) उ0प्र0 कॉलिज कोड-062

विज्ञापन सं0 1/2026 आवश्यक पुनर्विज्ञापित विज्ञापन तिथि – 01.11.2026

महाविद्यालय में निम्नलिखित स्थायी रिक्त पदों के लिये **दिनांक 12.10.2025** को विभिन्न समाचार पत्रों में विज्ञापन (उ0प्र0शि0नि0 की अनुज्ञा द्वारा पत्रांक डिग्री अर्थ -1/2549-2025-26) प्रकाशित किया गया था। उक्त के क्रम में उक्त विज्ञापन में प्रकाशित सभी पांच स्थायी रिक्त पदों पर नियुक्ति हेतु विज्ञापन पुनः प्रकाशित किया जा रहा है (पूर्व आवेदनकर्ता पदानुसार योग्यता व आयु को ध्यान में रखते हुए पुनः आवेदन करने का कष्ट करें) – **(क)** नैत्यिक लिपिक जूनियर असिस्टेंट – एक पद – अनारक्षित योग्यता – इण्टरमीडिएट, टंकण गति -25 शब्द, हिन्दी, 30 शब्द अंग्रेजी में **(ख)** पुस्तकालय लिपिक – एक पद – अन्य पिछड़ा वर्ग योग्यता – शासनादेश संख्या – 19/2015/581/सत्तर -2-2015 -16 (645/2011 03.11.2015 के अनुरूप इण्टरमीडिएट तथा भारत सरकार /उ0प्र0 सरकार द्वारा मान्यता प्राप्त संस्था से पुस्तकालय विज्ञान में 06 माह डिग्री/डिप्लोमा का प्रमाण पत्र **(ग)** प्रयोगशाला सहायक सांख्यिकी विभाग – एकल पद – अनारक्षित **(घ)** प्रयोगशाला सहायक भौतिक विज्ञान विभाग एक पद – अनारक्षित **(ङ)** प्रयोगशाला सहायक रसायन विभाग विभाग एक पद – अनारक्षित। उक्त सभी प्रयोगशाला सहायक के पदो के लिये शैक्षणिक अर्हता – शासनादेश संख्या -3/2017/747/सत्र 2-2016 -16 (645) /2011 **दिनांक 10.04.2017** के अनुरूप संबंधित विषय में स्नातक परीक्षा उत्तीर्ण हो)

उपरोक्त सभी पदो के लिये वेतनमान 5200-20200, ग्रेड पे0 – 2000 (Pre-revised), लेवर -3 (Revised) होगा। उक्त सभी पदो के लिये न्यूनतम आयु 18 वर्ष तथा अधिकतम आयु 40 वर्ष की गणना समय – समय पर उत्तर प्रदेश द्वारा जारी शासनादेश/चौ0 चरण सिंह विश्वविद्यालय, मेरठ की प्रथम परिनियमावली के Ch-XXII-XXIV के अनुसार अनुमन्य होगी। उक्त सभी पदों पर आवेदनकर्ता के पास नोईलेट/डोयक सोसायटी द्वारा प्रदत्त सी0सी0सी0 का प्रमाण पत्र होना अनिवार्य है। सभी पदों पर इच्छुक आवेदको का हस्तलिखित आवेदन पत्र (सभी शैक्षणिक अभिलेखों की स्व-प्रमाणित छायाप्रति के साथ सलंग्न करते हुए) रूपये 500/- का पोस्टल आर्डर /डी0डी0 साथ **(प्राचार्या मुलतानीमल मोदी कॉलिज, मोदीनगर के नाम से देय) दिनांक 23.11.2026** के सांय 04 बजे तक रजिस्टर्ड पोस्ट से महाविद्यालय कार्यालय से प्राप्त होना अनिवार्य है। **दिनांक 23.11.2026** के उपरान्त आने वाले आवेदन मान्य नही होगे। उक्त पद के लिये साक्षात्कार एवं टंकण परीक्षा (केवल नैत्यिक लिपिक के पद हेतु) **मुलतानीमल मोदी कॉलिज, मोदीनगर** की प्रबंध समिति के कार्यालय CMD परिसर मोदीनगर में **दिनांक 24.11.2026 को प्रातः 11 बजे** से प्रारम्भ होगा। साक्षात्कार एंव टंकण परीक्षा की सूचना आवेदको को प्रथक से नही दी जाएगी तथा आवेदकों को कोई यात्रा/दैनिक भत्ता उक्त साक्षात्कार /टंकण परीक्षा के लिये देय नही होगा।

(प्रो0 वंदना शर्मा) प्राचार्या
(डा0 संदीप कुमार यादव) सचिव, प्रबन्ध समिति

विनायक पोलीकॉन इंटरनेशनल लिमिटेड

पंजीकृत कार्यालय : 312, नवजीवन कॉम्प्लेक्स, 29, स्टेशन रोड, जयपुर-302006 (राज.) इंडिया
फोन: 0141-2377007, ई-मेल: investor@vinayakpolycon.com, वेबसाईट: www.vinayakpolycon.com
CIN : L25209RJ2009PLC030620 (रु. लाखों में राशि)

30 सितम्बर, 2026 को समाप्त तिमाही/ अर्द्धवार्षिक के लिए स्टैण्डएलॉन गैर अंकेक्षित वित्तीय परिणामों के विवरणों का सार

क्रम सं.	विवरण	समाप्त तिमाही 30-09-2026	समाप्त अर्द्धवार्षिक वर्ष 30-09-2026	समाप्त तिमाही 30-09-2025
		गैर अंकेक्षित	गैर अंकेक्षित	गैर अंकेक्षित
1.	परिचालनों से कुल आय (शुद्ध)	617.76	1227.33	507.37
2.	कर के पहले की अवधि के लिए असाधारण और असाधारण वस्तुओं से शुद्ध लाभ/(हानि)	2.73	7.55	5.99
3	कर के पहले शुद्ध लाभ/(हानि) (असाधारण और/या असाधारण वस्तुओं से बाद)	2.73	7.55	5.99
4.	कर के बाद शुद्ध लाभ/(हानि) (असाधारण और/या असाधारण वस्तुओं से बाद)	2.75	7.14	4.32
5.	अवधि के लिए कुल व्यापक आय एवं अन्य व्यापक आय (कर के बाद) के लिए लाभ/हानि	2.75	7.14	4.32
6.	समता अंश पूंजी	308.13	308.13	308.13
7.	रिज़र्व (पूर्व लेखा वर्ष के तुलन पत्र के अनुसार पुनर्मूल्यांकन रिजर्व के अतिरिक्त)	-	-	-
8.	आय प्रति शेयर (रु. 10/- प्रति का) (संचालन जारी रखने और बंद करने के लिए)			
	1. मूल	0.09	0.23	0.14
	2. तरल	0.09	0.23	0.14

टिप्पणी : (1) इन स्टेंडअलोन वित्तीय परिणाम कंपनी अधिनियम, 2013 की धारा 133 के तहत निर्धारित Ind AS 34 अंतरिम वित्तीय रिपोर्टिंग के रूप में इंडस्ट्रीज में निर्धारित मान्यता और माप सिद्धान्तों के अनुसार तैयार किये गये है, इसके तहत जारी प्रासंगिक नियमों के साथ पढ़ें। (2) उपरोक्त विवरण सेबी (सूचीयन दायित्व एवं प्रकटीकरण आवश्यकताएँ) विनियमन, 2015 के विनियमन 33 के अंतर्गत स्टॉक एक्सचेंज के पास दाखिल की गई 30 सितम्बर 2026 को समाप्त तिमाही/ अर्द्धवार्षिक वर्ष के वित्तीय परिणामों के विस्तृत प्रारूप का सार है। 30 सितम्बर, 2026 को समाप्त तिमाही/ अर्द्धवार्षिक वर्ष के वित्तीय परिणामों का संपूर्ण प्रारूप बाम्बे स्टॉक एक्सचेंज की वेबसाईट (www.bseindia.com) तथा कम्पनी की वेबसाईट (www.vinayakpolycon.com) पर उपलब्ध है।

बोर्ड के लिए तथा उसकी ओर से
हस्ता /-
स्थान : जयपुर
दिनांक : 31 अक्टूबर, 2026
विक्रम बैद (पूर्णकालिक निदेशक एवं मुख्य वित्तीय अधिकारी)

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

ई-नीलामी सूचना

[परिशिष्ट IV-A (नियम 9(1) परन्तुक देखें]
अचल सम्पत्तियों की विक्रय हेतु ई-नीलामी विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के परन्तुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अधीन अचल आस्तियों के विक्रय हेतु ई-नीलामी विक्रय नोटिस आम लोगों को तथा विशेष रूप से उधार लेने वाले (उधारकर्ता/उधारकर्ताओं) और प्रत्याभूति-दाता (गारण्टर/गारण्टरों) का यह नोटिस दिया जाता है कि नीचे वर्णित अचल सम्पत्ति/सम्पत्तियाँ जो इंडियन बैंक, प्रतिभूत लेनदार के पास बंधक/प्रभारित है का सांकेतिक कब्जा प्रतिभूत लेनदार, इंडियन बैंक के प्राधिकृत अधिकारी द्वारा लिया गया है, को 'जहाँ है, जैसा है और जो कुछ भी हैं के आधार पर इंडियन बैंक, प्रतिभूति लेनदार द्वारा निम्नलिखित उधारकर्ता/उधारकर्ताओं एवं गारण्टर/ गारण्टरों से बकाया राशि की वसूली हेतु बेचा जाएगा। सम्बन्धित सम्पत्ति/सम्पत्तियों का आरक्षित मूल्य तथा धरोहर धनराशि (ईएमडी) नीचे उल्लेखित हैं:-

ईएमडी जमा करने की अन्तिम तिथि 17.11.2026 | नीलामी की दिनाँक 18.11.2026 को समय प्रातः 10:00 से दोपहर 04:00 बजे तक

शाखा: आगरा यूनीवर्सिटी शाखा, फोन नं. : 8601499885, ई-मेल: agrauniversity@indianbank.bank.in

ऋणी/ जमानतदार/ बंधककर्ता का नाम एवं पता	बंधक सम्पत्तियों का विवरण (विवरण के लिए क्यू आर कोड स्कैन करें)		आरक्षित मूल्य ईएमडी बोली बढ़ाने की राशि	माँग सूचना की तिथि कुल बकाया राशि
श्री सुनील कुमार पुत्र श्री राम आशरे (उधारकर्ता/गारंटर/बंधककर्ता), पता-1: ई-3/523, शहीद नगर, राजपुर चुंगी, आगरा-282001। पता-2: म.सं. 26, बालाजी विहार फेज-II, मौजा लोधई, शमशाबाद रोड, श्यामो मोड़ के पास आगरा-283125। श्रीमती शशि पत्नी श्री सुनील कुमार (उधारकर्ता/गारंटर/बंधककर्ता), पता-1: ई-3/523, शहीद नगर, आगरा-282001। पता-2: मकान संख्या 26, बालाजी विहार फेज-II, मौजा लोधई, शमशाबाद रोड, श्यामो मोड़ के पास आगरा - 283125	प्लाट नंबर 26 पर आवासीय संपत्ति, खसरा नंबर 133 एमआई, बालाजी विहार फेज- II, मौजा लोधई, शमशाबाद रोड, श्यामो मोड़ के पास, आगरा में स्थित है। प्लॉट का क्षेत्रफल 154.12 वर्ग मीटर है; श्री सुनील कुमार पुत्र श्री राम आशरे और श्रीमती शशि पत्नी श्री सुनील कुमार के नाम। इसकी सीमाएं इस प्रकार हैं: पूर्व - दूसरों की संपत्ति, पश्चिम - 9.00 मीटर चौड़ा रास्ता और निकास, उत्तर - प्लॉट नंबर 25, दक्षिण - प्लॉट नंबर 27। **सम्पत्ति सं.: IDIBA528SUNILKR**	संपत्ति का स्थान / संपत्ति के फोटो	₹26,50,000/- ₹2,65,000/- ₹10,000/- भौतिक कब्जा	30.12.2022 ₹67,01,417/- 30.10.2026 तक

बोली लगाने वालों को सूचित किया जाता है कि वे हमारी ई-नीलामी सेवा प्रदाता P S B एलायंस प्राइवेट लिमिटेड की वेबसाइट (https://www.ebkray.in) पर जाकर ऑनलाइन बोली में भाग लें। तकनीकी सहायता के लिए कृपया 8291220220 पर कॉल करें। रजिस्ट्रेशन स्थिति और EMD स्थिति के लिए कृपया support.ebkray@psballiance.com पर ईमेल करें। संपत्ति विवरण, संपत्ति की फोटो और नीलामी के नियम और शर्तों के लिए कृपया https://www.ebkray.in पर जाएं। इस पोर्टल से संबंधित किसी भी प्रकार के स्पष्टीकरण के लिए कृपया PSB एलायंस प्राइवेट लिमिटेड से संपर्क करें, संपर्क नंबर: 82912202220।

बोली लगाने वालों को सूचित किया जाता है कि वे वेबसाइट https://www.ebkray.in पर संपत्ति खोजते समय ऊपर दिए गए संपत्ति ID नंबर का उपयोग करें।

बैंक वेबसाइट | ई-नीलामी वेबसाइट

दिनाँक: 01.11.2026 **स्थान:** आगरा **प्राधिकृत अधिकारी**

दि कूर्मांचल नगर सहकारी बैंक लिमिटेड
THE KURMANCHAL NAGAR SAHKARI BANK LTD.

शाखा: गुरूमण्डल आश्रम, मायापुर, हरिद्वार (उत्तराखण्ड)-249401
मो0 नं0 01334-223331, ई-मेल : haridwar@kurmanchalbank.com

कब्जा सूचना [अचल संपत्ति के लिए (नियम 8(1) के तहत)]

जबकि, अधोहस्ताक्षरी दि कुर्मांचल नगर सहकारी बैंक लिमिटेड के वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित के प्रवर्तन अधिनियम, 2002 (2002 का 54) के तहत अधिकृत अधिकारी हैं और धारा 13 (2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए पढ़े प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ कर्जदारों/जमानतदारों/ बंधककर्ता और संपत्ति के मालिक/जमानतदार को उक्त तिथि से 60 दिनों के भीतर नोटिस में उल्लिखित राशि चुकाने के लिए एक मांग नोटिस जारी किया गया है। उधारकर्ता राशि चुकाने में विफल रहा है, इसके द्वारा उधारकर्ताओं/जमानतदारों और आम जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने उप–धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर कब्जा कर लिया है। सुरक्षा हित (प्रवर्तन) नियमावली, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की इस उल्लिखित तिथि को विशेष रूप से कर्जदारों/जमानतदारों और आम जनता को एतदद्वारा संपत्ति का लेन–देन न करने की चेतावनी दी जाती है और संपत्ति के साथ किसी भी तरह का व्यवहार दि कुर्मांचल नगर सहकारी बैंक लिमिटेड शाखा गुरूमण्डल आश्रम, मायापुर, हरिद्वार के अधीन नोटिस राशि और उस पर ब्याज के लिए किया जाएगा। सुरक्षित संपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है।

क्र0 सं0	ऋणी/गारंटर के नाम (सम्पत्ति स्वामी का नाम)	बंधक चल/अचल सम्पत्ति/यों का विवरण	बकाया राशि	कब्जे की तिथि
1.	**ऋणी** : श्री दीपक नेगी पुत्र श्री दौलत सिंह नेगी, **निवासी**– मकान नंबर 125–ए, विवेक विहार कॉलोनी, रानीपुर मोड़, हरिद्वार, तहसील और जिला–हरिद्वार।	बंधक आवासीय भवन के सभी भाग व भूखण्ड जिसका भवन संख्या 753 (नगर निगम हाउस टैक्स खाता संख्या 533/448), जिसका क्षेत्रफल 33.75 वर्ग मीटर है। इसमें भूतल पर एक बड़ा कमरा, सीढ़ियों वाला हॉल, पहली मंजिल पर एक कमरा, एक रसोई, शौचालय, बाथरूम और सीढ़ियां, दूसरी मंजिल पर एक कमरा, शौचालय और बाथरूम, तथा तीसरी मंजिल पर एक कमरा और शौचालय शामिल हैं। इसका कुल कवर्ड एरिया 112.81 वर्ग मीटर है। यह संपत्ति वार्ड संख्या 20, आवास विकास कॉलोनी, हरिद्वार में स्थित है, जो नगर निगम हरिद्वार, परगना ज्वालापुर, तहसील व जिला हरिद्वार की सीमाओं के अंतर्गत आती है।	रू0 21,84,778.04/- दिनांक 31.07.2026 + ब्याज एंव अन्य खर्चे	28.10.2026 मांग नोटिस की तिथि
	विक्रय विलेख के अनुसार : बही संख्या 1, जिल्द संख्या 6349, पृष्ठ 155–180, क्रम संख्या 1529, जो दिनांक 18.02.2022 को सब–रजिस्ट्रार कार्यालय, हरिद्वार प्रथम में पंजीकृत है। **सीमाएं:–पूर्व**– भवन संख्या 752, **पश्चिम**– भवन संख्या 754, **उत्तर**– भवन संख्या 779, और **दक्षिण**– 6 मीटर चौड़ी सड़क। जिसका बही संख्या 1, जिल्द संख्या 6349, पृष्ठ 155द्180, क्रम संख्या 1529, जो दिनांक 18.02.2022 यह संपत्ति सब–रजिस्ट्रार कार्यालय, हरिद्वार प्रथम में विधिवत पंजीकृत है।		04.08.2026
2.	**ऋणी** : श्री सरविन्द कुमार पुत्र श्री सोम पाल सिंह, **निवासी**– गणपति धाम, फेस 1, ओलिविया इंटरनेशनल स्कूल के पास, राजा गार्डन, ग्राम जगजीतपुर, हरिद्वार, उत्तराखंड।	बंधक सम्पत्ति के सभी भाग व भूखण्ड जिसका प्लॉट संख्या बी–12, जिसकी माप पूर्व में 15 फीट, पश्चिम में 15 फीट, उत्तर में 40 फीट और दक्षिण में 40 फीट है, जिसका कुल क्षेत्रफल 600 वर्ग फीट (यानी 55.77 वर्ग मीटर) है। यह भूखंड खसरा संख्या 652 मिन, जो गणपति धाम कॉलोनी, ग्राम जगजीतपुर मुस्तहकम, परगना ज्वालापुर, तहसील और जिला हरिद्वार में स्थित है जो श्री सोमपाल सिंह के पुत्र श्री सरविन्द कुमार द्वारा दिनांक 29.06.2012 की मूल विक्रय विलेख (सेल डीड) के माध्यम से प्राप्त किया गया, यह विक्रय विलेख उप–पंजीयक हरिद्वार प्रथम, जिला–हरिद्वार के कार्यालय में बही संख्या 1, जिल्द 2287, पृष्ठ 71 से 82 तक, क्रम संख्या 4980 पर दिनांक 29.06.2012 को पंजीकृत है। **सीमाएं:–पूर्व**– 20 फीट चौड़ी सड़क,	रू0 11,28,943.77/- दिनांक 30.06.2026 + ब्याज एंव अन्य खर्चे	28.10.2026 मांग नोटिस की तिथि
	पश्चिम– प्लॉट संख्या बी–39, **उत्तर**– प्लॉट संख्या बी–11, **दक्षिण**– प्लॉट संख्या बी–13। यह सब–रजिस्ट्रार हरिद्वार प्रथम, जिला हरिद्वार के कार्यालय में बही संख्या 1, जिल्द 2287, पृष्ठ 71 से 82 तक, क्रम संख्या 4980 पर दिनांक 29.06.2012 को विधिवत पंजीकृत है।		20.07.2026
3.	**ऋणी** : श्री मनीष राठी पुत्र श्री दिनेश राठी, **निवासी**– उमराव एन्क्लेव, ग्राम देवपुर, मुस्तकम, ज्वालापुर, हरिद्वार।	बंधक सम्पत्ति के सभी भाग व भूखण्ड जिसका प्लॉट संख्या 07, जिसकी माप : पूर्व में 32 फीट 6 इंच, पश्चिम में 32

CSB Bank — गिरवी रखे गए सोने के आभूषणों की नीलामी हेतु सार्वजनिक सूचना

विशिष्ट उधारकर्ता/ओं और इच्छुक बोलीदाताओं को, सामान्य रूप से, सूचित किया जाता है कि बैंक द्वारा जारी भुगतान नोटिस और रिकॉल/नीलामी नोटिस के बावजूद उधारकर्ताओं द्वारा बैंकों को देय राशि का भुगतान न करने के कारण, उनके द्वारा लिए गए ऋण के लिए संबंधित उधारकर्ताओं द्वारा बैंक सुरक्षा के साथ गिरवी रखे गए सोने के आभूषण को दिनांक **12 नवम्बर 2026 को सुबह 10.30 बजे** "जैसा है जहां है" और "गैर-सहारे" के आधार पर सार्वजनिक नीलामी में बेचे जाएंगे। बैंक के नोटिस बोर्ड पर इसके प्रकाशन के पश्चात बैंक के विवेकानुसार नीलामी को किसी अन्य बाद की तिथि तक स्थगित किया जा सकता है। ऋणकर्ताओं को यह भी सूचित किया जाता है कि यदि सार्वजनिक नीलामी सफल नहीं होती है और उसके पश्चात कोई और शेष राशि वसूल की जानी है, तो ऋणकर्ता/ऋणकर्ताओं के विरुद्ध बैंक को देय शेष राशि की वसूली के लिए कानूनी कार्रवाई की जाएगी। मृतक ऋणकर्ता के मामले में, सभी शर्तें कानूनी उत्तराधिकारियों पर लागू होंगी।

क्र. सं.	नीलामी केन्द्र सीएसबी शाखा	खाते का नाम	ग्राहक आईडी	खाते की सं.	दिनांक 29.10.2026 तक बकाया राशि	वजन (ग्राम)
1	सोलन	गुरुदेव सिंह	03304367	003	13,08,342.72	117.22
2	सोलन	किरण	04567824	001	4,46,222.88	57.50
3	सोलन	शीला देवी	04606567	001	3,23,732.73	29.52
4	सोलन	सुनील कुमार	10299205	002	6,82,083.19	58.14

अधिक जानकारी/खाता जानकारी के लिए उधारकर्ता/इच्छुक बोलीदाता संबंधित शाखाओं से, और नीलामी में भाग लेने के लिए संपर्क कर सकते हैं।

हिमाचल प्रदेश । 01.11.2026 — हस्ता/– प्राधिकृत अधिकारी, सीएसबी बैंक

फॉर्म-ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

रिचेसम हेल्थकेयर लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	रिचेसम हेल्थकेयर लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	02.02.2021
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/पंजीकृत है	आरओसी – उत्तर प्रदेश।।
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U24299UP2021PLC141099
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: कार्यालय सं. 1/54, प्रथम तल, वेव सिल्वर टॉवर, प्लॉट संख्या डी–6, सेक्टर 18, नोएडा, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	26–10–2026 (सोमवार) 30–10–2026 को आदेश प्राप्त
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	28–04–2027 (बुधवार)
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	श्री संजय विजय जेसवानी रजि. सं. IBBI/IPA-001/IP-P-02891/2024-2025/14432
9.	अंतरिम रिजोल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	श्री संजय विजय जेसवानी ए–403, अटलांटिस बिल्डिंग, हिरदानी गार्डन, पवई, मुंबई–400076, मुंबई सिटी, महाराष्ट्र –400076 ईमेल आईडी: jeswanisanjay007@gmail.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई–मेल	332–333, तीसरी मंजिल, सोमदत्त चेम्बर्स – ।।, भीकाजी कामा प्लेस, नई दिल्ली – 110066 ईमेल आईडी: ibc.richesm@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	13.11.2026 (शुक्रवार)
12.	धारा 21 के उपधारा (6ए) के खंड (सी) के तहत अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण कहां उपलब्ध है	वेबलिंक: https://ibbi.gov.in/home/downloads लागू नहीं

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, इलाहाबाद बेंच ने दिनांक 26.10.2026 (आईआरपी को दिनांक 30.10.2026 को आदेश प्राप्त) को रिचेसम हेल्थकेयर लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

रिचेसम हेल्थकेयर लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि सं. 10 के सामने उल्लिखित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल को 13.11.2026 (शुक्रवार) तक या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

श्री संजय विजय जेसवानी
अंतरिम समाधान पेशेवर
रिचेसम हेल्थकेयर लिमिटेड के मामले में
IBBI/IPA-001/IP-P-02891/2024-2025/14432
एएफए पैनलः 30-06-2027 तक
पत्राचार का पताः 332-333, तीसरी मंजिल,
सोमदत्त चैम्बर्स – ।।, भीकाजी कामा प्लेस, नई दिल्ली – 110066
ईमेल आईडीः ibc.richesm@gmail.com

दिनांकः 01.11.2026
स्थानः मुंबई

homefirst — Home First Finance Company India Limited

CIN: L65990MH2010PLC240703, Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

परिशिष्ट-IV-A [नियम 8(6) के परंतुक देखें]
अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परंतुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के तहत चल आस्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना

एतद्वारा आम जनता को सामान्य रूप से और विशेष रूप से कर्जदार और सह-कर्जदार(रों) को कॉलम (ii) के अनुसार नोटिस दिया जाता है कि नीचे वर्णित अचल संपत्ति कॉलम (iii) के अनुसार प्रतिभूत लेनदार को गिरवी / चार्ज की गई है, जिसका भौतिक कब्जा होम फर्स्ट फाइनेंस कंपनी इंडिया लिमिटेड के प्राधिकृत अधिकारी द्वारा अपने बकाया और ब्याज की वसूली के लिए लिया गया है, जैसा कि नीचे बताया गया है और जबकि बकाया चुकाने में विफलता के परिणामस्वरूप, अधोहस्ताक्षरी कथित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्ति का प्रयोग करते हुए उक्त संपत्ति/यों की बिक्री से देय राशि वसूल करने का प्रस्ताव करता है और इसे ''जहाँ है जैसा है'', ''जैसा है जो है'' और ''जो कुछ भी है वहीं है'' आधार पर बेचा जाएगा जैसा कि यहाँ वर्णित है। होम फर्स्ट फाइनेंस कंपनी इंडिया लिमिटेड के बकाया कॉलम (i) के अनुसार उधारकर्ता(ओं) और सह-उधारकर्ता(ओं) से प्राप्य राशि की वसूली के लिए नीलामी 'ऑन लाइन' आयोजित की जाएगी।

क्र. सं.	कर्जदार(रों) तथा सह-कर्जदार(रों) का नाम	संपत्ति का पता	मांग सूचना की तिथि	मांग सूचना राशि	कब्जा करने की तिथि	आरक्षित मूल्य	ईएमडी राशि	नीलामी की तिथि तथा समय	ईएमडी तथा दस्तावेज जमा करने की अंतिम तिथि एवं समय	प्राधिकृत अधिकारी का संपर्क नं.
1.	मुकेश कुमार, गोपाल मिश्रा,	प्लॉट नंबर 82, खसरा नं. 431 मिन, खाटू श्याम एन्क्लेव, गांव खोदना कलां, परगना और तहसील दादरी.जिला गौतम बुद्ध नगर, उत्तर प्रदेश, जी.बी. नगर, उत्तर प्रदेश, 203207, सीमाएं: पूर्व-रोड 20 फीट चौड़ा, पश्चिम-अन्य संपत्ति, उत्तर-प्लॉट नंबर 83, दक्षिण-प्लॉट नंबर 82/ए	04-07-2026	10,78,743	05-09-2026	10,88,640	1,08,864	16-11-2026 (11am-6pm)	14-11-2026 (upto 5pm)	8957446032

ई-नीलामी सेवा प्रदाता	ई-नीलामी वेबसाइट/विवरण, अन्य नियम एवं शर्तों हेतु	खाता सं. : ईएमडी/अन्य राशि जमा करने हेतु	शाखा आईएफएससी कोड	लाभार्थी का नाम
कम्पनी का नाम : ई-प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड (ऑक्शन टाइगर), हेल्प लाइन नं. 079-35022160 /149 /182 सम्पर्क व्यक्ति : राम शर्मा- 8000023297 ई-मेल आईडी : **ramprasad@auctiontiger.net** तथा **support@auctiontiger.net**.	http://www.homefirstindia.com https://homefirst.auctiontiger.net	911020005835824 होम फर्स्ट फाइनेंस कम्पनी इंडिया लिमिटेड एक्सिस बैंक लिमिटेड, बेंगलुरू केटी	UTIB0000009	अधिकृत प्राधिकारी, होम फर्स्ट फाइनेंस कम्पनी इंडिया लिमिटेड

बोली वृद्धि राशि : रु. 10,000/-. बिक्री अधोहस्ताक्षरी द्वारा वेब पोर्टल (**https://homefirst.auctiontiger.net**) पर उपलब्ध ई-नीलामी प्लेटफॉर्म के माध्यम से की जाएगी। ई-नीलामी निविदा दस्तावेज जिसमें ऑनलाइन ई-नीलामी बोली फॉर्म, घोषणा, ऑनलाइन नीलामी बिक्री के सामान्य नियम और शर्तें शामिल हैं, पोर्टल साइट पर उपलब्ध हैं। प्राधिकृत अधिकारी की सर्वोत्तम जानकारी और ज्ञान के अनुसार, संपत्तियों पर कोई ऋणभार नहीं है। हालांकि, इच्छुक बोलीदाताओं को अपनी बोली जमा करने से पहले, ऋणभार, नीलामी में रखी गई संपत्ति के स्वामित्व और संपत्ति को प्रभावित करने वाले दावों/अधिकारों/देयताओं/संपत्ति को प्रभावित करने के संबंध में अपनी स्वतंत्र जांच करनी चाहिए। ई-नीलामी विज्ञापन का गठन नहीं करती है और इसे होम फर्स्ट के किसी भी प्रतिबद्धता या किसी भी प्रतिनिधित्व का गठन नहीं माना जाएगा। संपत्ति को होम फर्स्ट को ज्ञात हो या अज्ञात सभी मौजूदा और भविष्य के ऋणभारों के साथ बेचा जा रहा है। प्राधिकृत अधिकारी/प्रतिभूत लेनदार किसी तीसरे पक्ष के दावों/अधिकारों/बकायों के लिए किसी भी तरह से जिम्मेदार नहीं होंगे।
किसी विसंगति के मामले में सूचना के अंग्रेजी संस्करण को प्रामाणिक माना जाएगा।

सरफेसी अधिनियम, 2002 के तहत वैधानिक 15 दिनों की बिक्री सूचना

कर्जदार/गारंटरों को एतद्वारा सूचित किया जाता है कि वे ई-नीलामी की तिथि से पहले मांग सूचना में उल्लिखित राशि का भुगतान अप-टू-डेट ब्याज और सहायक खर्चों के साथ कर दें, ऐसा न करने पर संपत्ति की नीलामी/बिक्री की जाएगी और बकाया राशि, यदि कोई हो, ब्याज और लागत के साथ वसूल किया जाएगा।

दिनांकः 01-11-2026, स्थानः पश्चिमी उ.प्र. — **अधिकृत प्राधिकारी द्वारा हस्ताक्षरित, होम फर्स्ट फाइनेंस कंपनी इंडिया प्राइवेट लिमिटेड**

Tender Cancellation: It is informed that the tender notice regarding purchase of fresh PCs and/or buy-back of old hardware published on 16.10.2026 by Delhi Nagrik Sehkari Bank Ltd. stands cancelled due to unavoidable administrative reasons.
Date: 01.11.2026 CEO

COURT NOTICE

(U/o 5 rule 20 CPC)
In The Court Of Sh. Vishi Chawla Civil Judge (Junior Division), Ludhiana
M/s Yerik Hydraulic Pvt Ltd
Vs.
Santosh Kumar
CNR NO: PBLD02-009597-2024
Next Date: 18-11-2026
Publication Issued To: Santosh Kumar father: sh. lal Ji yadav r/o nichi mangli, po ramgarh, opposite gurdwara chandigarh road, ludhiana 141010 second address: village bhairopur, po handia , district allahabad, UP 221503 mobile no. 94110-44537, 79069- 75231 email ID- spy221503@gmail.com, syanshu1993221503@gmail.com
In above titled case, the defendant(s)/ respondent(s) could not be served. It is ordered that defendant(s)/ respondent(s) should appear in person or through counsel on 18-11-2026 at 10:00 a.m. for details logon to: https://highcourtchd.gov.in/?mod=district_notice&district=ludhiana
Civil Judge (Junior Division) Ludhiana
dated, this day of 21-10-2026

मुलतानीमल मोदी कॉलिज, मोदीनगर (गा0बाद) उ0प्र0 कॉलिज कोड-062

विज्ञापन सं0 1/2026 — आवश्यक पुनर्विज्ञापित — विज्ञापन तिथि - 01.11.2026

महाविद्यालय में निम्नलिखित स्थायी रिक्त पदों के लिये **दिनांक 12.10.2025** को विभिन्न समाचार पत्रों में विज्ञापन (उ0शि0नि0 की अनुज्ञा द्वारा पत्रांक डिग्री अर्थ -1/2549-2025-26) प्रकाशित किया गया था। उक्त के क्रम में उक्त विज्ञापन में प्रकाशित सभी पांच स्थायी रिक्त पदों पर नियुक्ति हेतु विज्ञापन पुनः प्रकाशित किया जा रहा है (पूर्व आवेदनकर्ता पदानुसार योग्यता व आयु को ध्यान में रखते हुए पुनः आवेदन करने का कष्ट करें) - **(क)** नैत्यिक लिपिक जूनियर असिस्टेंट - एक पद - अनारक्षित योग्यता - इण्टरमीडिएट, टंकण गति -25 शब्द, हिन्दी, 30 शब्द अंग्रेजी में **(ख)** पुस्तकालय लिपिक - एक पद - अन्य पिछड़ा वर्ग योग्यता - शासनादेश संख्या - 19/2015/581/सत्तर -2-2015 -16 (645/2011 03.11.2015 के अनुरूप इण्टरमीडिएट तथा भारत सरकार /उ0प्र0 सरकार द्वारा मान्यता प्राप्त संस्था से पुस्तकालय विज्ञान में 06 माह डिग्री/डिप्लोमा का प्रमाण पत्र **(ग)** प्रयोगशाला सहायक सांख्यिकी विभाग - एकल पद - अनारक्षित **(घ)** प्रयोगशाला सहायक भौतिक विज्ञान विभाग एक पद - अनारक्षित **(ङ)** प्रयोगशाला सहायक रसायन विभाग विभाग एक पद - अनारक्षित। उक्त सभी प्रयोगशाला सहायक के पदो के लिये शैक्षणिक अर्हता - शासनादेश संख्या -3/2017/747/सत्र 2-2016 -16 (645) /2011 **दिनांक 10.04.2017** के अनुरूप संबंधित विषय में स्नातक परीक्षा उर्त्तीण हो)

उपरोक्त सभी पदों के लिये वेतनमान 5200-20200, ग्रेड पे0 - 2000 (Pre-revised), लेवर -3 (Revised) होगा। उक्त सभी पदों के लिये न्यूनतम आयु 18 वर्ष तथा अधिकतम आयु 40 वर्ष की गणना समय - समय पर उत्तर प्रदेश द्वारा जारी शासनादेश/चौ0 चरण सिंह विश्वविद्यालय, मेरठ की प्रथम परिनियमावली के Ch-XXII-XXIV के अनुसार अनुमन्य होगी। उक्त सभी पदों पर आवेदनकर्ता के पास नोईलेट/डोयक सोसायटी द्वारा प्रदत्त सी0सी0सी0 का प्रमाण पत्र होना अनिवार्य है। सभी पदों पर इच्छुक आवेदकों का हस्तलिखित आवेदन पत्र (सभी शैक्षणिक अभिलेखों की स्व-प्रमाणित छायाप्रति के साथ सलंग्न करते हुए) रूपये 500/- का पोस्टल आर्डर /डी0डी0 के साथ **(प्राचार्या मुलतानीमल मोदी कॉलिज, मोदीनगर के नाम से देय) दिनांक 23.11.2026** के सांय 04 बजे तक रजिस्टर्ड पोस्ट से महाविद्यालय कार्यालय से प्राप्त होना अनिवार्य है। **दिनांक 23.11.2026** के उपरान्त आने वाले आवेदन मान्य नही होगे। उक्त पद के लिये साक्षात्कार एवं टंकण परीक्षा (केवल नैत्यिक लिपिक के पद हेतु) **मुलतानीमल मोदी कॉलिज, मोदीनगर** की प्रबंध समिति के कार्यालय CMD परिसर मोदीनगर में **दिनांक 24.11.2026 को प्रातः 11 बजे** से प्रारम्भ होगा। साक्षात्कार एंव टंकण परीक्षा की सूचना आवेदकों को प्रथक से नही दी जाएगी तथा आवेदकों को कोई यात्रा/दैनिक भत्ता उक्त साक्षात्कार /टंकण परीक्षा के लिये देय नही होगा।

(प्रो0 वंदना शर्मा) प्राचार्या — (डा0 संदीप कुमार यादव) सचिव, प्रबन्ध समिति

विनायक पोलीकॉन इंटरनेशनल लिमिटेड

पंजीकृत कार्यालय : 312, नवजीवन कॉम्प्लेक्स, 29, स्टेशन रोड, जयपुर-302006 (राज.) इंडिया
फोन: 0141-2377007, ई-मेल: investor@vinayakpolycon.com, वेबसाईट: www.vinayakpolycon.com
CIN : L25209RJ2009PLC030620 (रु. लाखों में राशि)

30 सितम्बर, 2026 को समाप्त तिमाही/ अर्द्धवार्षिक के लिए स्टैण्डएलॉन गैर अंकेक्षित वित्तीय परिणामों के विवरणों का सार

क्रम सं.	विवरण	समाप्त तिमाही 30-09-2026	समाप्त अर्द्धवार्षिक वर्ष 30-09-2026	समाप्त तिमाही 30-09-2025
		गैर अंकेक्षित	गैर अंकेक्षित	गैर अंकेक्षित
1.	परिचालनों से कुल आय (शुद्ध)	617.76	1227.33	507.37
2.	कर के पहले की अवधि के लिए असाधारण और असाधारण वस्तुओं से शुद्ध लाभ/(हानि)	2.73	7.55	5.99
3	कर के पहले शुद्ध लाभ/(हानि) (असाधारण और/या असाधारण वस्तुओं से बाद)	2.73	7.55	5.99
4.	कर के बाद शुद्ध लाभ/(हानि) (असाधारण और/या असाधारण वस्तुओं से बाद)	2.75	7.14	4.32
5.	अवधि के लिए कुल व्यापक आय एवं अन्य व्यापक आय (कर के बाद) के लिए लाभ/हानि	2.75	7.14	4.32
6.	समता अंश पूंजी	308.13	308.13	308.13
7.	रिज़र्व (पूर्व लेखा वर्ष के तुलन पत्र के अनुसार पुनर्मूल्यांकन रिजर्व के अतिरिक्त)	-	-	-
8.	आय प्रति शेयर (रु. 10/- प्रति का) (संचालन जारी रखने और बंद करने के लिए)			
	1. मूल	0.09	0.23	0.14
	2. तरल	0.09	0.23	0.14

टिप्पणी : (1) इन स्टंडअलोन वित्तीय परिणाम कंपनी अधिनियम, 2013 की धारा 133 के तहत निर्धारित Ind AS 34 अंतरिम वित्तीय रिपोर्टिंग के रूप में निर्धारित मान्यता और माप सिद्धांतों के अनुसार तैयार किये गये है, इसके तहत जारी प्रासंगिक नियमों के साथ पढ़ें। (2) उपरोक्त विवरण सेबी (सूचीयन दायित्व एवं प्रकटीकरण आवश्यकताएँ) विनियमन, 2015 के विनियमन 33 के अंतर्गत स्टॉक एक्सचेंज के पास दाखिल की गई 30 सितम्बर 2026 को समाप्त तिमाही/ अर्द्धवार्षिक वर्ष के वित्तीय परिणामों के विस्तृत प्रारूप का सार है। 30 सितम्बर, 2026 को समाप्त तिमाही/ अर्द्धवार्षिक वर्ष के वित्तीय परिणामों का संपूर्ण प्रारूप बाम्बे स्टॉक एक्सचेंज की वेबसाईट (www.bseindia.com) तथा कम्पनी की वेबसाईट (www.vinayakpolycon.com) पर उपलब्ध है।

स्थान : जयपुर
दिनांक : 31 अक्टूबर, 2026

बोर्ड के लिए तथा उसकी ओर से हस्ता/-
विक्रम बैद (पूर्णकालिक निदेशक एवं मुख्य वित्तीय अधिकारी)

इंडियन बैंक — Indian Bank — इलाहाबाद — ALLAHABAD — ई-नीलामी सूचना

[परिशिष्ट IV-A (नियम 9(1) परन्तुक देखें]
अचल सम्पत्तियों की विक्रय हेतु ई-नीलामी विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के परन्तुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अधीन अचल आस्तियों के विक्रय हेतु ई-नीलामी विक्रय नोटिस आम लोगों को तथा विशेष रूप से उधार लेने वाले (उधारकर्ता/उधारकर्ताओं) और प्रत्याभूति-दाता (गारण्टर/गारण्टरों) का यह नोटिस दिया जाता है कि नीचे वर्णित अचल सम्पत्ति/सम्पत्तियाँ जो इंडियन बैंक, प्रतिभूत लेनदार के पास बंधक/प्रभारित है का सांकेतिक कब्जा प्रतिभूत लेनदार, इंडियन बैंक के प्राधिकृत अधिकारी द्वारा लिया गया है, को 'जहाँ है, जैसा है और जो कुछ भी हैं के आधार पर इंडियन बैंक, प्रतिभूति लेनदार द्वारा निम्नलिखित उधारकर्ता/उधारकर्ताओं एवं गारण्टर/ गारण्टरों से बकाया राशि की वसूली हेतु बेचा जाएगा। सम्बन्धित सम्पत्ति/सम्पत्तियों का आरक्षित मूल्य तथा धरोहर धनराशि (ईएमडी) नीचे उल्लेखित हैं:-

ईएमडी जमा करने की अन्तिम तिथि 17.11.2026 | नीलामी की दिनाँक 18.11.2026 को समय प्रातः 10:00 से दोपहर 04:00 बजे तक

शाखाः आगरा यूनीवर्सिटी शाखा, फोन नं. : 8601499885, ई-मेलः agrauniversity@indianbank.bank.in

ऋणी/ जमानतदार/ बंधककर्ता का नाम एवं पता	बंधक सम्पत्तियों का विवरण (विवरण के लिए क्यू आर कोड स्कैन करें)			आरक्षित मूल्य / ईएमडी / बोली बढ़ाने की राशि	माँग सूचना की तिथि / कुल बकाया राशि
श्री सुनील कुमार पुत्र श्री राम आशरे (उधारकर्ता/गारंटर/बंधककर्ता), पता-1: ई-3/523, शहीद नगर, राजपुर चुंगी, आगरा-282001। पता-2: म.सं. 26, बालाजी विहार फेज-II, मौजा लोधई, शमशाबाद रोड, श्यामो मोड़ के पास आगरा-283125। श्रीमती शशि पत्नी श्री सुनील कुमार (उधारकर्ता/गारंटर/बंधककर्ता), पता-1: ई-3/523, शहीद नगर, आगरा-282001। पता-2: मकान संख्या 26, बालाजी विहार फेज-II, मौजा लोधई, शमशाबाद रोड, श्यामो मोड़ के पास आगरा - 283125	प्लाट नंबर 26 पर आवासीय संपत्ति, खसरा नंबर 133 एमआई, बालाजी विहार फेज- II, मौजा लोधई, शमशाबाद रोड, श्यामो मोड़ के पास, आगरा में स्थित है। प्लॉट का क्षेत्रफल 154.12 वर्ग मीटर है; श्री सुनील कुमार पुत्र श्री राम आशरे और श्रीमती शशि पत्नी श्री सुनील कुमार के नाम। इसकी सीमाएं इस प्रकार हैं: पूर्व - दूसरों की संपत्ति, पश्चिम - 9.00 मीटर चौड़ा रास्ता और निकास, उत्तर - प्लॉट नंबर 25, दक्षिण - प्लॉट नंबर 27। **सम्पत्ति सं.: IDIBA528SUNILKR**	**संपत्ति का स्थान**	**संपत्ति के फोटो**	₹26,50,000/- ₹2,65,000/- ₹10,000/- **भौतिक कब्जा**	30.12.2022 ₹67,01,417/- 30.10.2026 तक

बोली लगाने वालों को सूचित किया जाता है कि वे हमारी ई-नीलामी सेवा प्रदाता P S B एलायंस प्राइवेट लिमिटेड की वेबसाइट (https://www.ebkray.in) पर जाकर ऑनलाइन बोली में भाग लें। तकनीकी सहायता के लिए कृपया 8291220220 पर कॉल करें। रजिस्ट्रेशन स्थिति और EMD स्थिति के लिए कृपया support.ebkray@psballiance.com पर ईमेल करें। संपत्ति विवरण, संपत्ति की फोटो और नीलामी के नियम और शर्तों के लिए कृपया https://www.ebkray.in पर जाएं। इस पोर्टल से संबंधित किसी भी प्रकार के स्पष्टीकरण के लिए कृपया PSB एलायंस प्राइवेट लिमिटेड से संपर्क करें, संपर्क नंबर: 8291220220।

बोली लगाने वालों को सूचित किया जाता है कि वे वेबसाइट https://www.ebkray.in पर संपत्ति खोजते समय ऊपर दिए गए संपत्ति ID नंबर का उपयोग करें।

बैंक वेबसाइट | ई-नीलामी वेबसाइट

दिनाँकः 01.11.2026 **स्थानः** आगरा **प्राधिकृत अधिकारी**

STUDDS — SMK — RIDE YOUR DREAMS

स्टड्स एक्सेसरीज लिमिटेड

सीआईएनः L25208HR1983PLC015135
पंजीकृत एवं कॉर्पोरेट कार्यालयः प्लॉट संख्या 918, सेक्टर 68, आईएमटी, फरीदाबाद – 121004, हरियाणा
फोन नंबरः +91-129-4296500 | वेबसाइटः www.studds.com | ईमेलः secretarial@studds.com

30 सितंबर, 2026 को समाप्त तिमाही एवं अर्द्ध वर्ष हेतु अनअंकेक्षित एकल एवं समेकित वित्तीय परिणामों का विवरण

कंपनी के निदेशक मंडल ने 31 अक्टूबर, 2026 को संपन्न अपनी बैठक में, 30 सितंबर, 2026 को समाप्त तिमाही एवं अर्द्ध वर्ष हेतु एकल एवं समेकित अनअंकेक्षित वित्तीय परिणामों को अनुमोदित किया है।

आप इस क्यूआर कोड को स्कैन करके या स्टॉक एक्सचेंज – बीएसई (www.bseindia.com) तथा एनएसई (www.nseindia.com) की वेबसाइट और कंपनी की वेबसाइट https://www.studds.com/investor-relations/financials पर जाकर सीमित समीक्षा रिपोर्टों सहित वित्तीय परिणाम देख सकते हैं।

मंडल के आदेशानुसार
कृते स्टड्स एक्सेसरीज लिमिटेड
हस्ता/–
सिद्धार्थ भूषण खुराना
प्रबंध निदेशक
डीआईएनः 00172788

स्थानः फरीदाबाद
तारीखः 31 अक्टूबर, 2026

नोटः ऊपर दी गई जानकारी सेबी (सूचीबद्धता बाध्यताएँ और प्रकटीकरण अपेक्षाएँ) विनियम, 2015 के विनियम 47 के अनुसार है।

दि कूर्मांचल नगर सहकारी बैंक लिमिटेड
THE KURMANCHAL NAGAR SAHKARI BANK LTD.

शाखाः गुरूमण्डल आश्रम, मायापुर, हरिद्वार (उत्तराखण्ड)-249401
मो0 नं0 01334-223331, ई-मेल : haridwar@kurmanchalbank.com

कब्जा सूचना [अचल संपत्ति के लिए (नियम 8(1) के तहत)]

जबकि, अधोहस्ताक्षरी दि कुर्मांचल नगर सहकारी बैंक लिमिटेड के वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित के प्रवर्तन अधिनियम, 2002 (2002 का 54) के तहत अधिकृत अधिकारी हैं और धारा 13 (2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए पढ़े प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ कर्जदारों/जमानतदारों/ बंधककर्ता और संपत्ति के मालिक/जमानतदार को उक्त तिथि से 60 दिनों के भीतर नोटिस में उल्लिखित राशि चुकाने के लिए एक मांग नोटिस जारी किया गया है। उधारकर्ता राशि चुकाने में विफल रहा है, इसके द्वारा उधारकर्ताओं/जमानतदारों और आम जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने उप–धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर कब्जा कर लिया है। सुरक्षा हित (प्रवर्तन) नियमावली, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की इस उल्लिखित तिथि को विशेष रूप से कर्जदारों/जमानतदारों और आम जनता को एतदद्वारा संपत्ति का लेन–देन न करने की चेतावनी दी जाती है और संपत्ति के साथ किसी भी तरह का व्यवहार दि कुर्मांचल नगर सहकारी बैंक लिमिटेड शाखा गुरूमण्डल आश्रम, मायापुर, हरिद्वार के अधीन नोटिस राशि और उस पर ब्याज के लिए किया जाएगा। सुरक्षित संपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है।

क्र0 सं0	ऋणी/गारंटर के नाम (सम्पत्ति स्वामी का नाम)	बंधक चल/अचल सम्पत्ति/यों का विवरण	बकाया राशि	कब्जे की तिथि
1.	**ऋणी** : श्री दीपक नेगी पुत्र श्री दौलत सिंह नेगी, **निवासी**– मकान नंबर 125–ए, विवेक विहार कॉलोनी, रानीपुर मोड़, हरिद्वार, तहसील और जिला–हरिद्वार।	बंधक आवासीय भवन के सभी भाग व भूखण्ड जिसका भवन संख्या 753 (नगर निगम हाउस टैक्स खाता संख्या 533/448), जिसका क्षेत्रफल 33.75 वर्ग मीटर है। इसमें भूतल पर एक बड़ा कमरा, सीढ़ियों वाला हॉल, पहली मंजिल पर एक कमरा, एक रसोई, शौचालय, बाथरूम और सीढ़ियां, दूसरी मंजिल पर एक कमरा, शौचालय और बाथरूम, तथा तीसरी मंजिल पर एक कमरा और शौचालय शामिल हैं। इसका कुल कवर्ड एरिया 112.81 वर्ग मीटर है। यह संपत्ति वार्ड संख्या 20, आवास विकास कॉलोनी, हरिद्वार में स्थित है, जो नगर निगम हरिद्वार, परगना ज्वालापुर, तहसील व जिला हरिद्वार की सीमाओं के अंतर्गत आती है।	रू0 21,84,778.04/- दिनांक 31.07.2026 + ब्याज एंव अन्य खर्चे	28.10.2026 मांग नोटिस की तिथि
	विक्रय विलेख के अनुसार : बही संख्या 1, जिल्द संख्या 6349, पृष्ठ 155–180, क्रम संख्या 1529, जो दिनांक 18.02.2022 को सब–रजिस्ट्रार कार्यालय, हरिद्वार प्रथम में पंजीकृत है। **सीमाएं:–पूर्व**– भवन संख्या 752, **पश्चिम**– भवन संख्या 754, **उत्तर**– भवन संख्या 779, और **दक्षिण**– 6 मीटर चौड़ी सड़क। जिसका बही संख्या 1, जिल्द संख्या 6349, पृष्ठ 155द्द180, क्रम संख्या 1529, जो दिनांक 18.02.2022 यह संपत्ति सब–रजिस्ट्रार कार्यालय, हरिद्वार प्रथम में विधिवत पंजीकृत है।		04.08.2026
2.	**ऋणी** : श्री सरविन्द कुमार पुत्र श्री सोम पाल सिंह, **निवासी**– गणपति धाम, फेस 1, ओलिविया इंटरनेशनल स्कूल के पास, राजा गार्डन, ग्राम जगजीतपुर, हरिद्वार, उत्तराखंड।	बंधक सम्पत्ति के सभी भाग व भूखण्ड जिसका प्लॉट संख्या बी–12, जिसकी माप पूर्व में 15 फीट, पश्चिम में 15 फीट, उत्तर में 40 फीट और दक्षिण में 40 फीट है, जिसका कुल क्षेत्रफल 600 वर्ग फीट (यानी 55.77 वर्ग मीटर) है। यह भूखंड खसरा संख्या 652 मिन, जो गणपति धाम कॉलोनी, ग्राम जगजीतपुर मुस्तहकम, परगना ज्वाल

Form No.
[See Regulation-33 (2)]

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
Ist Floor SCO 33-34-35 Sector-17 A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/45/2026 **UNION BANK OF INDIA VS SH. SARTEM SINGH** **Exh. No.: 1030 21-10-2026**

To,

(CD1) Sh. Sartem Singh Sartem Singh Son of Shri Karam Singh Resident Of Village Dabkoli Kalan, Tehsil Indri, District Karnal Haryana. Also At: Sartem Singh Son Of Shri Karam Singh Resident Of Village Dabkola, Tehsil Nakud, Post Office Lakhnoti, District Saharanpur Uttar Pradesh 247341.

(CD 2) Sh. Krishan Lal Son Of Sh. Karam Singh Resident Of Village Dabkoli Kalan, Tehsil Indri, District Karnal Haryana. Also At: Krishan Lal Son of Karam Singh

(CD 3) Sh. Suresh Chand (since Deceased) S/o Sh. Karam Singh Through His Legal Heirs:- Also At: Krishan Lal Son Of Karam Singh

1. Whereas you the **SH. SARTEM SINGH** was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) who had issued the Recovery Certificate dated **27/01/2026** in **OA/1890/2021** to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of **Rs 1595954 (Rupees Fifteen Lakhs Ninety Five Thousands Nine Hundred Fifty Four Only)** along with pendentellite and future interest @% w.e.f. **08/04/2019** till realization and costs of **Rs 18005 (Rupees Eighteen Thousands Five Only)**, and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property.

2. You are hereby informed that the **17/11/2026** at **10.30 A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property.

Total Land measuring 39K-0M situated at village Dabkoli Khurd, Tehsil Indri, District Karnal detailed as under- Land measuring 27K-0M being 3/4th share out of total land measuring 36 Kanal 0 marla comprising at Sr. No.42, Ladi No.24, Rect No.63, Khasra No. 21(4-0), 22(8-0), 23(8-0), 24(8-0), 25(8-0). Land measuring 12K-0M being 1/3rd share out of total land measuring 36 Kanal 0 Marla comprising in Sr. No.42, Ladi No.22, Rect No.7 Khasra No 24(8-0), Rect No.63, Khasra No.20(8-0), 21(4-0). Rect No.62, Khasra No. 16(8-0), 25(8-0), situated at Village Dabroli Khurd, Tehsil Indri, District Karnal as per register Karyawahi Chakbandi of Village Dabkoli Khurd, Certified on 25.05.2016

Given under my hand and the seal of the Tribunal, on this date **21/10/2026**

Recovery Officer
Debts Recovery Tribunal Chandigarh (DRT 2)

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

Withdrawal/Cancellation of E-Auction Sale Notice

Refer Sale Notice published in Financial Express (Chandigarh Edition) & Jan Jagran (Jalandhar Edition) on 02.10.2026, the property mentioned at "Sr No 1" in the name of Vipin Singla (Borrower), Neha Rani (Co Borrower), LAN No. LP0000000127989, HL0000000126266 & LP0000000154305 has been withdrawn.

Date : 01.11.2026 **Authorised officer**
Place : Bathinda **Vastu Housing Finance Corporation Ltd**

DCB Bank Ltd.
A-Set House, 7/56, D.B. Gupta Road, Karol Bagh, New Delhi - 110005

DCB BANK

POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers **(Borrower's and Co-Borrower's)** to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Rules 2002 on this **27-10-2026.**

The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Demand Notice Dated.	09-06-2026
Name of Borrower(S) and Co-borrower(S)	1.MR. VISHAL and 2. MRS. AARTI
Total Outstanding Amount.	**Rs.46,80,040/-** (RUPEES FORTY SIX LAKH EIGHTY THOUSAND FORTY ONLY) as on 09-06-2026
Description of The Immovable Property	All The Piece And Parcel Of Property Having Measuring Area 76 Sq.yds. Having M.C. No. B-14 2082/B, Situated At Taraf Saidan, Abadi Amarpura, Tehsil And District Ludhiana. Which is Bounded Under - East: Neighbour / West: Road / North: Street / South: Neighbour

Date : 01.11.2026
Place : Ludhiana, Punjab

Sd/-,
Authorized Officer,
DCB Bank Limited

For Publication **FORM NO.1**
DEBTS RECOVERY TRIBUNAL, LUCKNOW
(Area of Jurisdiction part of Uttar Pradesh)
OFFICE OF THE RECOVERY OFFICER
600/1, University Road, Near Hanuman Setu Mandir, Lucknow – 226 007

DRC No – 763/2018

NOTICE UNDER RULE - 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993

BANK OF INDIA **CERTIFICATE HOLDER**
Aishbagh Br.
Vs.
MR. BHANU PRATAP SINGH **CERTIFICATE DEBTOR**

To,

1. Mr. Bhanu Pratap Singh Son of Late Ram Ashery Singh resident of village Narayan Pur, Alinagar, Sunehara, Sarojini Nagar, Lucknow. **DEFENDANT**

1. This is to notify that a sum of **Rs. 13,13,278.00 (Rupees Thirteen Lakhs Thirteen Thousand Two Hundred Seventy Eight)** together with pendent-lite and future interest @12.00% per annum from the date of filing of the Original application i.e. 11.03.2015 with cost jointly and severally till its realization from the Certificate Debtors Nos. 1.

2. You are hereby directed to pay within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with The Recovery of Debts & Bankruptcy Act, 1993.

3. You are hereby ordered to declare on affidavit the particulars of asset on or before **17.11.2026.**

4.You are hereby ordered to appear before the undersigned on **17.11.2026 at 10:30 AM**

In additions to the sum aforesaid you will be liable to pay the following cost :-

Detail of Cost:

Application Fee :	Rs. 16,005=00
Advocate Fee :	Not Claimed
Paper Publication Charges :	Not Claimed
Misc. Expenses :	Not Claimed
Charges :	Not Claimed
Expenses of Filing of OA :	Not Claimed

Given under my hand and the Seal on this 03rd day of July 2026.

RECOVERY OFFICER- I
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RICHESM HEALTHCARE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	RICHESM HEALTHCARE LIMITED
2.	Date of incorporation of corporate debtor	02/02/2021
3.	Authority under which corporate debtor is incorporated / registered	ROC - Uttar Pradesh II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24299UP2021PLC141099
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No. 1/54, 1st Floor, Wave Silver Tower, Plot No. D-6, Sector 18, Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor	26-10-2026 (Monday) Order Received on 30-10-2026
7.	Estimated date of closure of insolvency resolution process	28-04-2027 (Wednesday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Vijay Jeswani Reg. No: - IBBI/IPA-001/IP-P-02891/2024-2025/14432
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Sanjay Vijay Jeswani A-403, Atlantis Building, Hirandani gardens, Powai, Mumbai-400076 ,Mumbai City ,Maharashtra -400076 **Email Id:** jeswanisanjay007@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	332-333, 3rd Floor, Somdutt Chambers - II, Bhikaji Cama Place, New Delhi - 110066 Email Id: ibc.richesm@gmail.com
11.	Last date for submission of claims	13-11-2026 (Friday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench , has ordered the commencement of a Corporate Insolvency Resolution Process of **Richesm Healthcare Limited** on 26.10.2026 (Order received by IRP on 30.10.2026) .

The creditors of **Richesm Healthcare Limited**, are hereby called upon to submit their claims with proof on or before 13-11-2026 (Friday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Sanjay Vijay Jeswani
Interim Resolution Professional
In the matter of Richesm Healthcare Limited
IBBI/IPA-001/IP-P-02891/2024-2025/14432
AFA valid upto: 30-06-2027
Correspondence Address: 332-333, 3rd Floor, Somdutt Chambers - II, Bhikaji Cama Place, New Delhi - 110066
Email Id: ibc.richesm@gmail.com

Date : 1st November, 2026
Place : Mumbai

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH-(DRT 1)
2nd Floor, SCO 33-34-35, Sector-17A, Chandigarh

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 FOR THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVRYOF DEBTS & BANKRUPTCY ACT, 1993.

RC/63/2022 **(PUBLICATION NOTICE)** **Dated : 28-09-2026**
PUNJAB NATIONAL BANK
Versus
M/S RUPIAN WALA TRADING CO

To,

(CD 1) M/s Rupian Wala Trading Co. Situated at Village Rupian Wala, Tehsil And District Faridkot Through its Proprietor Sh. Bohar Singh S/o Sh. Gurjant Singh, Faridkot, Punjab.

(CD 2) Sh. Bohar Singh, S/o Sh. Gurjant Singh Proprietor, R/o Village Rupian Wala Tehsil And District Faridkot, Punjab.

(CD 3) Sh. Harjit Singh S/o Sh. Gurjant Singh @ Gurjang Singh, R/o Village Rupian Wala, Tehsil And District Faridkot, Punjab.

Whereas you the was ordered by the Presiding Officer of **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1)** who had issued the Recovery Certificate dated **26/05/2022 in OA/2230/2019** to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of **Rs 98,54,444.91** (Rupees Ninety Eight Lakhs Fifty Four Thousands Four Hundred Forty Four And Paise Ninety One Only) along with pendentellite and future interest @11% w.e.f. 19/09/2019 till realization and costs of **Rs. 1,01,000/-** (Rupees One Lakh One Thousand Only), and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned movable/ Immoveable property

2. You are hereby informed that the **12/12/2026** at **10.30** A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims for liabilities attached to the said properties or an portion thereof.

SPECIFICATION OF PROPERTY

Residential Cum Commercial Property measuring 04K-12.75M as 1/8 share of 37K-02 Marlas in Khewat No. 686/622, Khatauni No. 1347, 1348, 1349, Khasra No. 785/1/3-1, 2180/784/13-17, 1402/1/8-10, 1403/1/11-14 vide Sale Deed No. 998 dated 02.02.2012, Situated at Guruharsahai Road, Sadiq.

Given under my hand and the seal of the Tribunal on this date: **28/09/2026.**

Recovery Officer
DEBTS Recovery Tribunal Chandigarh, (DRT-1)

HDB FINANCIAL SERVICES
From the trusted family of HDFC Bank

HDB FINANCIAL SERVICES LIMITED

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

Registered Office: Radhika, 2 Nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009
Branch Office: HDB Financial Services Limited, Khasra No. 47, Opposite Dussehra Ground, Budella, Near Oxford School, Vikaspuri, New Delhi-110018

THE UNDERSIGNED AS AUTHORIZED OFFICER OF HDB FINANCIAL SERVICES LIMITED HAS TAKEN OVER POSSESSION OF THE FOLLOWING PROPERTY PURSUANT TO THE NOTICE ISSUED U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF THE FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 IN THE FOLLOWING LOAN ACCOUNTS WITH A RIGHT TO SELL THE SAME ON **"AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS"** FOR REALIZATION OF COMPANY'S DUES.

1. Borrower/s & Guarantor/s Name & Address 2. Total Due+ Interest From	Description Of The Property	1. Date & Time Of E-auction 2. Last Date Of Submission Of Emd 3. Date & Time Of The Property Inspection	1. Reserve Price 2. Emd Of The Property
Sethi Collection K-1 Krishna Nagar Near Ghondli Chowk East Delhi Delhi Delhi-110051 Delhi And Also Shop Bearing No 5 Property No B-14/1 Dlf Colony Krishan Nagar Ghondli Ground Floor Shahdara Delhi-110051 Amanjeet Singh G-29 Upper Ground Floor Front Side Block-g Krishna Nagar Delhi Delhi-110051 Delhi. **Gurjeet Singh Sethi** G-29 Upper Ground Floor Front Side Block-g Krishna Nagar Delhi Delhi-110051 Delhi Avinash Kaur G-29 Upper Ground Floor Front Side Block-g Krishna Nagar Delhi Delhi-110051 Delhi **Loan Account No. :** 61502717 **Rs.11694095.33/-** (Rupees One Crore Sixteen Lakhs Ninety Four Thousand Ninety Five and Paise Thirty Three Only) as of 14.07.2026 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All that piece and parcel of Built-Up Shop Bearing Pvt. No. 5, Measuring Land/Covered Area 26.01 Sq. Mtrs., Measurement 8ft. x 35ft. Approx., on Ground Floor, upto the extent of ceiling level, along with proportionate rights in the land underneath, fitted with electricity meter and iron shutter, part of DLF Free Hold Property Bearing No. B-14/1, situated in the layout plan of D.L.F. Colony Known as Krishan Nagar, in the area of Village Ghondli, Shahdara, Delhi-110051, by virtue of Sale Deed, duly Registered with the Office of Sub-Registrar IVB, Delhi, Document Registered No. 3510, in Book No. 1, Volume No. 1449, on Pages 142 to 150, Dated 27.04.2018, which is bounded as under: East Main Road West Remaining Portion North South Shop of Others Property of Others.	**1) E-AUCTION DATE:** 01.12.2026 -- 10.30 AM to 12.30.PM WITH UNLIMITED EXTENSION OF 5 MINUTES **2) LAST DATE OF SUBMISSION OF EMD WITH KYC** 30.11.2025 -- TILL 5 PM **3) DATE OF INSPECTION:** BETWEEN 25.11.2026 -- 12:00 PM TO 2:00 PM IST	**Reserve Price (IN INR):** Rs. 19502000/- (Rupess One Crore Ninety Five Lakhs Two Thousand Only) **EMD Amount(IN INR) :** Rs. 1950200/- (Rupess Four lakhs Fifty Thousand Only)
Bareilly Gorakhpur Roadline Kh.no 652, 653, 654, 655, 656, 658, 36 Harbans Nagar Meerut Road Ghaziabad Ghaziabad-201001 Uttar Pradesh And Also Plot No 24 , Khno 264 Situated In The Residential Colony Known As Kalyan Vihar Hadbast Village Dhargal, Pargana Jalalab Ghaziabad-201001 **Babli Bhadana** H.no 24 Kh.no 264 Garhi Kalyan Vihar Ghaziabad Ghaziabad-201001 Uttar Pradesh Santosh Bhadana H.no 24 Kh.no 264 Garhi Kalyan Vihar Ghaziabad-201001 Uttar Pradesh **Loan Account No. :** 54625262 / **Rs.11694095.33/-** (Rupees One Crore Sixteen Lakhs Ninety Four Thousand Ninety Five and Paise Thirty Three Only) as of 14.07.2026 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All that piece and parcel of Plot No.24 measuring 100 sq. yds. i.e. 83.61 Sq meter, out of Khasra No.264, situated in the residential colony known as Kalyan Vihar, Hadbast Village Dhargal, Pargana Jalalabad, Tehsil and Distt. Ghaziabad, Bounded as under: North: Plot No.25, South: Road 15 ft, wide, East: Plot No.15, West: Road 15 ft. wide.	**1) E-AUCTION DATE:** 01.12.2026 --10.30 AM to 12.30.PM WITH UNLIMITED EXTENSION OF 5 MINUTES **2) LAST DATE OF SUBMISSION OF EMD WITH KYC** 30.11.2025 -- TILL 5 PM **3) DATE OF INSPECTION: BETWEEN** 25.11.2026 -- 12:00 PM TO 2:00 PM IST	**Reserve Price (IN INR):** Rs. 6345000/- (Rupess Sixty Three Lakhs Forty Five Thousand Only) **EMD Amount(IN INR) :** Rs. 634500/- (Rupess Six Lakhs Thirty Four Thousand Five Hundred Only)
Zaheer Ahmad 10-B-22 Street No- 5 Ambedkar Basti Maujpur Delhi -110053 Athar Khan 10-B-22 Street No- 5 Ambedkar Basti Maujpur Delhi -110053 **Sajna Begum** 10-B-22 Street No- 5 Ambedkar Basti Maujpur Delhi -110053 Asad Khan 10-B-22 Street No- 5 Ambedkar Basti Maujpur Delhi -110053 **Loan Account No. :** 3454265 **Rs. 2,356,263.66/-** (Rupees Twenty-Three Lakhs Fifty-Six Thousand Two Hundred Sixty-Three and Paise Sixty Six Only) as of 18-June-2026 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All the piece and parcel of the Property Property No - 10-B /21 Kashra No. 750/514/217, Gali No- 5 Maujpur Delhi 110053, Property Area :900 Sq Feet	**1) E-AUCTION DATE:** 01.12.2026 -- 10.30 AM to 12.30.PM WITH UNLIMITED EXTENSION OF 5 MINUTES **2) LAST DATE OF SUBMISSION OF EMD WITH KYC** 30.11.2025 -- TILL 5 PM **3) DATE OF INSPECTION: BETWEEN** 25.11.2026 -- 12:00 PM TO 2:00 PM IST	**Reserve Price (IN INR):** Rs. 12137800/- (Rupess One Crore Twenty one Lakhs Thirty Seven Thousand Eight Hundred Only) **EMD Amount(IN INR) :** Rs. 1213780/- (Rupess Twelve Lakhs Thirteen Thousand Seven Hundred Eighty Only

The intending bidders are advised to visit the Branch and the properties put up on Auction, and obtain necessary information regarding charges, encumbrances. The purchaser shall make his own enquiry and ascertain the additional charges, encumbrances and any third party interests and satisfy himself/herself/itself in all aspects thereto. All statutory dues like property taxes, electricity dues and any other dues, if any, attached to the property should be ascertained and paid by the successful bidder(s)/prospective purchaser(s). The bidder(s)/prospective purchaser(s) are requested, in their own interest, to satisfy himself/herself/itself with regard to the above and the other relevant details pertaining to the above mentioned property/Properties, before submitting the bids.. **Terms & Conditions of Online Tender/Auction: (1)** The auction sale shall be **"online e-auction"** bidding through website https://www.bankeauctions.com/ **on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes. (2)** The interested bidders shall submit their EMD through Web Portal: https://www.bankeauctions.com/ (the user ID & Password can be obtained free of cost by registering name with https://www.bankeauctions.com/) through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above.After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: https://www.bankeauctions.com) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact **M/s. C1 India Pvt Ltd, Plot No. 68 ,3rd Floor, Sector-44, Gurgaon- 122003, Haryana, E-mail ID :Vinod Chauhan/ delhi@c1india.com 9813887931 and for any property related query may contact Authorised Officer: MR. Vikas Anand; Mobile No: 9711010384, e-mail ID : vikas.anand@hdbfs.com, and MR. Vishal Ritpurkar; Mobile No: 9833671006, e-mail ID: vishal.ritpurkar@hdbfs.com** during the working hours from Monday to Saturday **3.** The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of Demand Draft/PAY ORDER drawn on any nationalized or scheduled Commercial Bank in favor of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/New Delhi or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD; on or before date and time mentioned above (Please refer to the details mentioned in table above)** and register their name at https://www.bankeauctions.com/ and get user ID and password free of cost and get training on e-Auction from the service provider. After their Registration on the web-site, the intending purchaser/bidder is required to get the copies of the following documents uploaded {1. Copy of the NEFT/RTGS challan/DD copy/ Pay order; 2.Copy of PAN card and 3.Copy of proof of address (Passport, Driving License, Voter's I-Card or Aadhar Card, Ration Card, Electricity Bill, Telephone Bill, Registered Leave License Agreement)} on the website before or by the last date of submission of the EMD(s) as mentioned in the table above and also submit hardcopy thereof at the Branch mentioned hereinabove. **(4)** Bid must be accompanied with EMD (Equivalent to 10% of the Reserve Price) by way of Demand Draft/ Pay order in favour of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ New Delhi or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD; on or before date and time mentioned above. (5)** Bids that are not filled up or Bids received beyond last date will be considered as invalid Bid and shall be summarily rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, same cannot be withdrawn. If the bidder does not participate in the bid process, EMD deposited by the Bidder shall be forfeited without further recourse. However, EMD deposited by the unsuccessful bidder shall be refunded without interest. **(6)** The bid price to be submitted shall be above the Reserve Price alongwith increment value of Rs.10,000/- (Rupees Ten Thousand only) and the bidder shall further improve their offer in multiple of Rs. 10,000/- (Rupees Ten Thousand only). The property shall not be sold below the Reserve Price set by the Authorised Officer. **(7)** The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately but not later than next working day by Demand Draft drawn in favour of of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ NEW DELHI or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD** and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by the Company. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 10% of sale price, whatever may be the case shall be forfeited by the Company, if the successful bidder fails to adhere to terms of sale or commits any default. **(8)** On compliance of terms of Sale, Authorised officer shall issue "Sale Certificate" in favour of highest bidder. All the expenses related to stamp duty, registration charges, conveyance, TDS etc. to be borne by the purchaser. **(9)** Company does not take any responsibility to procure permission / NOC from any authority or under any other law in force in respect of property offered or any other dues i.e. outstanding water/electricity dues, property tax or other charges, if any. **(10)** The successful bidder shall bear all expenses including pending dues of any Development Authority, if any/ taxes/ utility bills etc. to the Municipal Corporation or any other authority/ agency and fees payable for stamp duty /registration fees etc. for registration of the Sale Certificate. **(11)** The Authorised Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice. The immovable property shall be sold to the highest bidder. However, the Authorised Officer reserves the absolute discretion to allow inter-se bidding, if deemed necessary. **(12)** To the best of its knowledge and information, the Company is not aware of any encumbrances on the property to be sold except of the Company. However, interested bidders should make their own assessment of the property to their satisfaction. The Company does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid property. For any other information, the Authorised Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect of the aforesaid property. **(13)** Further interest will be charged as applicable, as per the loan documents on the amount outstanding in the notice and incidental expenses, costs, etc. is due and payable till its actual realization. **(14)** The notice is hereby given to the Borrower(s) / Mortgagor(s) to remain present personally at the time of sale and they can bring the intending buyer/purchasers for purchasing the immoveable property as described hereinabove, as per the particulars of the Terms and conditions of sale. **(15)** Online E-auction participation is mandatory in the auction process by making application in prescribed format which is available along-with the offer/tender document on the website. Bidders are advised to go through the website https://www.bankeauctions.com/ for detailed terms and conditions of auction sale before submitting their bids and taking part in e-auction sale proceedings. Online bidding will take place at web-site of organization as mentioned hereinabove, and shall be subject to the terms and conditions contained in the tender document. The Tender Document and detailed Terms and Conditions for the Auction may be downloaded from the website https://www.bankeauctions.com/ or the same may also be collected from the concerned Branch office of HDB Financial Services Limited. A copy of the Bid form along with the enclosure submitted online (also mentioning UTR Number) shall be handed over to **Mr. Vikas Anand Mob. No. 9711010384; at HDB FINANCIAL SERVICES LIMITED, ADDRESS-** :, Khasra no. 47, 2nd Floor, Opposite Dussehra Ground, Vikaspuri, New Delhi-110018 on or before date and time mentioned above. (Please refer to the details mentioned in table above). **(16)** The property shall be sold on "As is Where is Basis" and "As is What is Basis" condition and the intending bidder should make discreet enquiries as regards encumbrance, charge and statutory outstanding on the property of any authority besides the Company's charges and should satisfy themselves about the title, extent, quality and quantity of the property before submitting their bid. No claim of whatsoever nature regarding the property put for sale, charges and encumbrances over the property or any other matter etc. will be entertained after submission of the online bid and at any stage thereafter. The Company shall not be responsible for anything whatsoever including damages or eviction proceeding, etc. The intending bidder shall indemnify the tenants as well as the Company in this regard. The purchaser shall take necessary action for eviction of tenant / settlement of tenant only in accordance with the Law. The Company presses into service the principle of caveat emptor. **(17)** This publication is also a '30' (Thirty) days' of notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 6(2), 8(6) and Rule 9 of Security Interest (Enforcement) Rules 2002, to discharge the liability in full and pay the dues as mentioned above alongwith upto date interest and expenses within'30' (Thirty) days' of from the date of this notice failing which the Secured asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of Sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/mortgagors pays the amount due to the Company, in full before the date of sale, auction is liable to be stopped. **For further details and queries, contact Authorized Officer, HDB FINANCIAL SERVICES LIMITED Mr Vikas Anand : 09711010384.**

Place: New Delhi, Date: 01.11.2026 **AUTHORISED OFFICER, HDB FINANCIAL SERVICES LIMITED**

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : compliance@hindujahousingfinance.com. Branch Office: Office No.210/211, Second Floor, Dashmesh Plaza, Sector-20B, NIT, Faridabad, Haryana-121001

CLM - Mukul Sharma - 82854 15168; CLM - Himanshu Singh - 99584 43500; CLM - Mr. Dinesh Joshi - 99104 74899; ALM - Mr. Parmod Chand - 99903 38759 ; ACM - Anirudh Singh - 9821221906; ZRM - Mr. Pawan Yadav - 9711992427

DEMAND NOTICE Under Section 13[2] Of The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. The undersigned being the authorised officer of **HINDUJA HOUSING FINANCE LIMITED** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

	LAN / Borrower(s) /Co-Borrower(s) / Guarantor(s) / Address	Demand Notice Date & Outstanding:
1	**GR/SKP/GHRI/A000000042 & GR/SKP/SUPR/A000000400. 1. Mr. RANJIT SINGH S/o MR. OM PRAKASH 2. Mr. SAKUNTLA SAKUNTALA W/o MR. RANJEET. Near Jai Bharat School, Sector-72, Neemka(96), Faridabad, Haryana-121004| Npa Date: 05-10-2026| Description Of Property: A Property Area Measuring 245 Sq. Yards, Comprised In Khewat No.470/489, Khatoni No.556, Mu No.39, Kila No.12/2/1(2-4), 12/2/2(3-8), 19/1(2-1), I.e. 8 Marle Out Of Kita 3 Rakba 7 Kanal 13 Marle, Situated In Waka Mauja Neemka, Sub-tehsil Tigaon, District Faridabad, Haryana. Boundaries:- East: Plot No.8 West:plot No.5 & 6north: Vacant Property South: Rasta 13ft.**	10-10-2026 Rs. 1597276/- as on 09-10-2026
2	**GR/SKP/GHRI/A000000061 & GR/SKP/SUPR/A000000556. 1. Mr. RAZI MOHD S/o MR. MAKSOOD KHAN 2. Mrs. GULFSHA GULFSHA C/o RAZI MOHD. House No.1472, Gali No.6, Indira Complex Colony, Kheri Kalan(113), Faridabad, Haryana-121002| Npa Date: 05-10-2026| Description Of Property: A House Bearing Plot No.7 Area Measuring 50 Sq. Yards. Comprised In Khewat/khata No.275/393, Mu No.35, Kila No.1/1, Raka 5 Kanal Out Of Rakba 17 Marle Out Of 1 Kita Plot No.7, Situated In Waka Mauja Baselwa, Tehsil & District Faridabad, Haryana. Boundaries:- East: Plot No.8 West: Plot No.8plot No.5 & 6 North: Vacant Property South: Rasta 13ft.**	10-10-2026 Rs. 2110981/- as on 09-10-2026
3	**HR/GGN/FRBD/A000001421, HR/GGN/FRBD/A000001833 & HR/GGN/FRBD/A000002448. 1. Mr. Kusum Devi W/o MR. HARI OM SINGH 2. Mr. Shree ram singh Chahar S/o MR. HARI OM SINGH. House No. Sd-127, Gali No.18, Sanjay Colony, Sector-23, Faridabad, Haryana-121005| Npa Date: 05-10-2026| Description Of Property: A House Bearing Plot No.22 Area Measuring 50 Sq. Yards, Comprised In Khasra No.28/25/11, 24, 23/2/1, Situated In Waka Mauja Gaunchhi (sanjay Colony), Tehsil Ballabhgarh, District Faridabad, Haryana. Boundaries:- East: Others West: Others North: Rasta 15ft. Wide South: Others**	10-10-2026 Rs. 2185434/- as on 09-10-2026
4	**HR/GGN/FRBD/A000001963. 1. Mr. Deepak S/o MR. ASHOK KUMAR 2. Mr. SANJIT S/o MR. ASHOK KUMAR 3. Ms. BIMLA DEVI W/o MR. ASHOK KUMAR. House No.50, Adarsh Nagar, Malerna Road, Ballabhgarh, Faridabad, Haryana-121004| Npa Date: 05-10-2026| Description Of Property: A House Bearing Plot No.53 Area Measuring 50 Sq. Yards, Comprised In Khasra Mustakil No.68, Kila No.2(8-0), 9(8-0), 3/1(6-10), Share 1/15 I.e. 1 Kanal 10 Marle Out Of 22 Kanal 10 Marle, Situated In Waka Mauja Uncha Gaon, Tehsil Ballabhgarh, District Faridabad, Haryana. Boundaries:- East: House Of Chhote